SHRI KALYAN ROY: I only want to say .

MR. DEPUTY CHAIRMAN: Nothing. Not at all.

SHRI KALYAN ROY: I only want to say Shri Bhupesh Gupta is seriously ill and is confined to bed. Otherwise he would have been present here.

### THE COMPANIES (AMENDMENT) BILL, 1977—contd.

SHRI K. K. MADHAVAN: Sir, I press for the information.

श्री कल्पनाथ राय (उत्तर प्रदेश): ब्रादरणीय उपसभापति महोदय, बोनस श्रमेंडमेंट ऐक्ट पालियामेंट से पास हुआ तो पहले यहां भाना चाहिए । ये मजदूरों का मामला है श्रीर यह सरकार बोनस एक्ट को लाने के बजाय कम्पनी ला और चिल्ड्रेन ऐक्ट को लायी है। मैं नहीं समझता कि इस तरह की घांधली क्यों की गयी ?

थो सुन्दर सिंह भंडारी : वह बिल समय पर ग्रायेगा ।

PROF. N. M. KAMBLE (Maharashtra): It was already notified.

श्री कल्पनाथ राय: ग्रादरणीय उपसभा-पति महोदय, बोनस ऐक्ट को लाने के संबंध में नोटिफिकेशन हो चुका है फिर सरकार ने इस तरह की धांधली क्यों की ? बोनस ऐक्ट पालियामेंट के सामने ग्राना चाहिये।

श्री श्रीधर वासदेव राव धाबे : बल्कि यह ग्राज के विजिनेस में था भी।

SHRIMATI SUSHILA SHANKAR ADIVAREKAR (Maharashtra): Sir, the Children (Amendment) Bill, 1977 was introduced only yesterday and we were told that this would not be taken up immediately in the House. Many Members, particularly the lady Members, would like to put

their points of view. But it has come as a surprise to us and it is in today's List of Business.

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SHRI KALYAN ROY: Sir I would like to submit that this Bill may be taken up on Tuesday next.

THE MINISTER OF LAW, JUSTICE AFFAIRS AND COMPANY (SHRI SHANTI BHUSHAN): Mr. Deputy Chairman, Sir, before I rise to move that the Bill be taken' into consideration, I would like to submit one thing. A point has been raised by some honourable Members . . .

SHRI S. W. DHABE: Sir, the Minister for Parliamentary Affairs is just now coming . . .

SHRI KALP NATH RAI: Sir, the Minister is coming just now.

SHRI U. K. LAKSHMANA GOWDA (Karnataka): But he does not know what has happened.

SHRI SHANTI BHUSHAN: Sir, a point has been raised by some honourable Members as to whether suffi-cinet time has been given to the honourable Members to consider the Bill so that they can usefully take part in the discussion on the Bill. Now, so far as the provisions in the Rules of Procedure are concerned, I think rule 123 provides for such a situation when a Bill has been' passed by the Lok Sabha and has been transmitted to this House, and it says:

"On the day on which the motion for consideration is set down in the list of business which shall, unless the Chairman otherwise directs, be not less than two days from the receipt of the notice, the member giving notice may move that the Bill be taken into consideration."

So, Sir, so far as the rules are concerned, I would like to submit that there has been full compliance. May

I also say, Sir, with the limited experience that I have had of this House, that I find that all the honourable Members of this House are so brilliant and they are so intelligent that they take very little time in following and appreciating what is contained in the Bill and I have been finding that even at the last moment, when a very complicated business is handed over to them, they follow it . . .

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SHRI KALP NATH RAI: We do do not accept it.

हम लोग इसको स्वीकार नहीं करते।

SHRI SHANTI BHUSHAN: I am surprised, Sir, that an honourable Member of this House, who is always so well informed and who makes such interesting speeches every time, does not accept the suggestion of mine and the compliments from me that all the honourable Members of this House are so brilliant that they take hardly any time even in assimilating the provisions of the most complicated Bills and so far as this Bill is concerned, I think this is the simplest of the Bills that have ever been brought before this House. So, I would like to appeal to the honourable Members that this is a very simple Bill and they should not refuse these compliments which are being paid to them and I would request them to allow me to proceed further with the Bill.

श्री कल्पनाथ राय: मैं माननीय मंत्री महोदय से कहना चाहता हूं कि हम लोगों में गलत को सही और सही को गलत करने की क्षमता नहीं है . . .

(interruptions)

SHRI K. K. MADHAVAN: Sir, he has completely by-passed the issue. The issue that I raised is a simple one. I asked: What is the minimum time that the Government is expected to give to the Members, to which they

are entitled, so that they can examine the Bill properly? That is the issue I raised.

(Amdt.) Bill, 1977

SHRI SHANTI BHUSHAN: Sir, I have already explained and I have already replied to that point.

# श्री कल्पनाथ राय : हम लोग ग्रापसे इस पर रूलिंग चाहते हैं।

SHRI S. W. DHABE: Sir, the Mi nister for Parliamentary Affairs has not given any explanation.

SHRI KALP NATH RAI: Sir, the Minister for Parliamentary Affairs is not giving any explanation.

SHRI S. W. DHABEi Sir, the point raised by the lady Member regarding the Children (Amendment) Bill, 1977 is also to be given consideration.

MR. DEPUTY CHAIRMAN: It is on the list, on today's list.

SHRI KALP NATH RAI: How' can it be?

SHRI SUNDER SINGH BHAN-DARI: It is in the order paper of today.

श्री कल्पनाथ राय : ग्रादरणीय उप-सभापति महोदय, ग्राप कृपया हमें प्रोटेक्शन दीजिए ।

MR. DEPUTY CHAIRMAN: An objection has been raised to the effect that the honourable Minister should not be permitted to make any motion with regard to the Companies (Amendment) Bill, 1977, because two days' notice has not been given. This, in effect, is the objection which the honourable Members have raised. Now, rule 123, which the honourable Minister read out just now, is the relevant rule and it says-and I would like to repeat it-like this:

"On the day on which the motion for consideration is set down in the list of business which shall

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unless the Chairman otherwise directs, be not less than two days from the receipt of the notice, the member giving notice may move that the Bill be taken into consideration."

It means that normally it should not be less than two days. But, if the Chairman, in his discretion, agrees to put it on the list of business, it can be taken up earlier also. Therefore, it is in order that the hon. Minister should make the motion... (Interruption).

SHRI K. K. MADHAVAN: Even then the permission of the Chairman has some reason behind it.

SHRI KALP NATH RAI (Uttar Pradesh): What about the Children (Amendment) Bill? It was given to us only yesterday.. . (Interruptions) . . . It should not be discussed today, Sir, it was introduced only yesterday.

SHRI SUNDER SINGH BHAN-DARI (Uttar Pradesh): It is in the Order Paper today.

## भी उपसभापति : वही बात इस पर भी लागु होती है।

SHRI KALP NATH RAI: The Mi nister should not be permitted to pro Children ceed with the (Amend ment) Bill today.

श्री उत्तपनापति : वह ग्राएगा तो उस वक्त आपत्ति कीजिए । अभी इस वक्त इसको तो कर ले।

SHRI SHANTI BHUSHAN: Sir, I beg to move:

"That the Bill further to amend the Companies Act, 1956, as passed by the Lok Sabha, be taken into consideration."

Sir, the Bill is a short one. With your permission, I will briefly indicate as to what the main provisions

of this Bill are. Sir. before I do say, may I say that the hon. Members are aware that the Companies Act . wa3 last amended in 1974, and...

SHRI K. K. MADHAVAN: The objective of the Bill has not been given here.... (Interruptions.).

SHRI SHANTI BHUSHAN: It was last amended in 1974 fairly comprehensively. Even so, we felt that the entire Companies Act as also the sister legislation, namely, the Monopolies and Restrictive Trade Practices Act, 1969, should be considered comprehensively, and the Government have, therefore, appointed a committee under the chairmanship of Mr. Justice Rajen Sachar to review both these Acts, namely, the Companies Act and the Monopolies and Restrictive Trade Practices Act. This committee is presently going into the review of these two Acts, and it is expected that their report would be available only after a few more months. At that time, after that report has been received and has been taken into consideration and the views of the Government have been formulated, then a comprehensive Bill for amending the Companies Act as well as the Monopolies and Restrictive Trade Practices Act would be brought before Parliament. In the meantime. Sir, there were certain aspects of the matter which require urgent attention, and it is with a view to making amendments in the Companies Act in regard to those matters only that this Bill has been brought before Parliament.

Now, Sir, one of the matters which is the subject matter of this Bill relates to section 58A of the Companies Act, which was introduced in 1974 for the purpose of regulating deposits which are received by companies from private depositors. At that time it was felt that these should be brought under regulation because, in many cases, what used to happen was that companies used to invite these deposits by offering a higher rate of interest, and tempted with that higher

rate of interest, people used to make deposits in the companies, which used to be risky because there was no limit on thse deposits, and so on. Therefore, it was felt that these deposits should be regulated by a provision in the law, and section 58A was added in the Companies Act for that purpose. The provisions which were contained in section 58A were that the limit to which a company may accept deposits would also be regulated and the maximum interest which a company could pay to their depositors should also be regulated. The idea was that unnecesarily people should not be tempted and their deposits should not become risky, because if a company takes too much of deposits which is not commensurate with the share capital that it has then, in that case it may not be possible for the company to pay off to these depositors. Then, so far as the deposits which had been taken prior to the enactment of this provision were concerned, obviously they had been taken earlier. A provision was introduced that these deposits should be returned and brought within the limits which were provided for by the Act. A time-limit was prescribed and by that date the deposits should be brought within those limits. Any contravention of the provision was an offence under the Act and the Directors were liable to be prosecuted for the same. These deposits were required to be returned on the 1st of April, 1975 by that provision, 58A. The objectives behind the provision which was introduced, were laudable' Although more than two and a half years have elapsed from 1st of April 1975, up to the present time, the experience of the working of the section during this period has shown that the section was not able to achieve the purpose for which it had been enacted. As I said, it had been enacted to help the small depositors. The office bearers of the organisations concerned with the small depositor saw me in that connection and after discussions

them I found that they with were anxious that they were not gett verv ing back their deposits in spite of such stringent provisions which had introduced that been by amendment The 1974. of reasons had to be looked into. It found was that amendment was very rigid because it did not make any distinction between good cases and bad cases. Obvious ly, if some company had taken some deposits earlier and if that company is required to return a large number of deposits by a particular date, the total amount going up to a very high figure, it depended upon the circumstances of that company. Many of those cirnot be the cumstances may creation of the company and may be on add count of factors completely beyond of the company. the control There were cases where in spite of the best efforts, it was not possible for the management of a company to comply with the rigid requirements of the sec an inbuilt tion. The result was that incentive arose for the other even companies which were in a position to comply with the requirements of the provision. They thought that they might also not comply with the provisions of this section for the reason that the knew that there were so many other companies who, on account of their position and circumstances beyond their control, were not able to comply with this provision. Therefore, they felt that if others would not be prosecuted because it would be futile to prosecute them, then why should they comply with the provision because they could take the plea that when we were not pre secuting the others why we should prosecute them. Good cases and bad cases got lumped together on account of the rigidity of this provision and the result has been completely contrary to what the intention behind this provision was. While the intention was to compel the companies to return those deposits, the result has been just the conrary, namely, those deposits have not been returned. Therefore, this ques-

### [Shri Sbanti Bhushan]

tion engaged the consideration, of the Government. A committee was appointed under the chairmanship of Shri James Raj. It went into the matter. This provision has been brought as result of the labours of the Working Group. What is now sought to be done is that the provision is being made flexible. It will have to be studied in each case as to what the reasons are and why the company has not been able to comply with this rigid provision. Based on the facts and circumstances of each case, the Government may apply its mind and find out what the proper solution would be, whether some instalment should be fixed, whether some time should be granted, whether some extension should be granted and whether on account of the kind of business or circumstances of a company a particular requirement should not be made applicable for a limited period or should not be made applicable at all. Even before, in section 58A which was originally introduced, wide powers were given to the Government to make the requirement under this provision completely inapplicable to any company, but in exercise of that power, the Government could do only one thing namely, to make all the provisions of this section completely inapplicable to any particular company. It did not have the power to make those provisions inapplicable either for a limited period only or to make only some of the provisions inapplicable and some of the requirements inapplicable and not the other requirements, or to grant extension and so on. Therefore, the need was felt; and while the provision, as it was, gave a very with power to the Government, did not enable the Government to achieve the objective of that very desirable piece of legislation namely, Section 58A. Therefore, this amendment is sought to be made in the Companies Act so that the Government will have to apply its mind to the facts and circumstances of each

case and then determine a to what would be the best way of seeing to it that the depositors get back their money in a particular company, And the ground on which the Government can exercise the power are, "If it coast-ders it necessary for avoiding any hardship or for any other just and sufficient reason." So, the objective considerations, the requirements are laid down. It is only conditional power—"and by order, issued either prospectively or retrospectively from a date not earlier than the commencement of the Companies (Amendment) Act, 1974, grant extension of time to a company or class of companies to comply with, or exempt any company or class of companies from all or any of the provisions of this section, either generally or for any specified period subject to such conditions as may be specified in the order after seeing as to can be laid down after seeing as to what would be a practicable scheme in the case of a particular company as to how the deposits can be required to be returned. And a proper order, after the application of the mind, will have to be made under this section so that the objective of the provision can be achieved. That is the object behind this section. Sir.

Then, Sir, the other part of this Bill is an amendment proposed to section 220 of the Companies Act. Sir, as the hon. Members are aware, there is a requirement that every year the annual general meeting has to be held by a company and before the annual general meeting is held, the balance sheet of the company has to be circulated among the shareholders so that the shareholders may be made aware of the actual working of a particular company. Now, Sir, by a decision of the Supreme Court in 1973 a view was held that if the company did not held its own annual general meeting, in that case, it could not be made responsible for preparing or filing or sending copies to the shar-holders of the balance sheet also. Earlier there had been a different view. But in 1973, Sir, the Supreme Court laid down this view and, there-

fore, it became necessary that if the company is not able to hold its annual general meeting, what is the justification that the balance sheet should not be there and should not be made public so that the members of the company, the creditors of the company and other people could look into the actual affairs of the company and as to how they have been run. Therefore, Sir, in order to remove that lacuna, this has been brought in order to provide that whether or not the annual general meeting has been held, a copy of the balance sheet with the profit and loss account, etc. will have to be filed before the Registrar of a Joint Stock Companies because after it is filed, then in that case it becomes a public document and anybody can look into that document and find out the affairs of the public company. That is the other provision which became necessary on account of a judgment of the Supreme

Then, Sir, the third matter to which this Bill relates is a proposed amendment to section 293 of the Companies Act which has a provision permitting a company to spend cither for charitable purposes or for the welfare of its employees a certain amount, a certain share of the profits or an amount of Rs. 25000. Sir, an amount of Rs. 25000 was fixed In the Companies Act. The Bill seeks to alter this amount from Rs. 25.000 to Rs. 50,000. This should not be mixed up with the matter of donations to political parties or for political purposes, because that is a matter governed by section 297A of the Companies Act. That provision remains. That is not being touched by this Bill. That means, while the prohibition against the donations to political parties or for political purposes by companies would continue, this is the authority under the Companies Act for sending a sum of Rs. 25,000 by a company either for charitable purposes, for example, the relief of the victims of the Andhra cyclone, or for the welfare of its employees. So far the authority was to spend up to an 1586 LS-7

amount of Rs. 25,000 or a certain share of the profits. This authority is being increased to spend upto an amount of Rs. 50,000. I am quite certain that sections of this House would welcome change this because the importance of the mode of charity in our country cannot be minimised, and if these amounts for the welfare of the employees or for other charitable purposes can be spent by companies. shareholders of the companies, for people who are in need for this relief, this charity, and so on, and for'employees who are in need of all kinds of welfare, then in that case certainly, Sir, I would commend it for the consideration of the House and seek its approval whether this permission to go up to an amuont of Rs. 50,000 should or should not be granted.

Then, Sir, the next change that is sought to be made in the Companies Act by this Bill relates to a provision regarding delegated legislation. So far as the Companies Act is concerned there is a provision which required such legislation to be placed before each House within a period of 30 days-And, Sir, the provision, as contemplated at that time, provided that these 30 days would be computed in one single session. Now Sir, since 1975, it has been the experience that on many occasions a single seL-^ion of this House has not been of 30 days duration with the result that this difficulty arose. Therefore, this provision is being enacted and this change is being made so that after it has been placed before the House, even if in that session the period of 30 clays is not there, that period for which it is there, can be counted with the period for which it may be before the House in the next session and the entire period of 30 days for which it should be there may be a broken up period, not in one single session but may be comprised in two sessions, part in one and part in another, etc.

Then, Sir, the last important change that is sought to be made by this Bill relates to certain powers which were earlier with the courts. By the

[Shri Shanti Bhushan] Companies Act these powers had been transferred to the Company Law Board and this change has become necessary on account of that, namely, where the Company Law Board makes an order, which has to be executed, some amount has to be recovered from somebody, or something else has to be done, then, in that case what should be the mode for execution of the enforceable orders of the Company Law Board. Therefore this provision is sought to be introduced in the Companies Act so that the orders of the Company Law Board can also be transmitted to the court having jurisdiction and the court will then execute those orders, enforce those orders, as if these orders were decrees of a court. In order to effectively execute and implement and enforce the orders" made by the Company Law Board this provision is sought to be introduced. These, in brief, are the changes which are sought to be made by this Bill. And, Sir, may I venture to say that each of these proposals is a noncontroversial matter and I expect wholehearted cooperation an dsupport . . .

SHRI KALYAN ROY: ... to withdraw the Bill.

SHRI SHANTI BHUSHAN: ... on these proposals not only from all sections of the House but from each and every hon. Member of this House. With these words, Sir, I beg to move that the Bill be taken up for consideration.

The question was proposed.

SHRI U. K. LAKSHMANA GOWDA: Sir, may 1 seek one clarification from the hon. Minister? The Law Minister in this particular Amending Bill refers to deposits which were over and above the limit prescribed in 2 974. In regard to them he has made certain proposals and this amendment is for that purpose. But, what about the doposits with the companies are taking subsequent to the Companies Amendment Act of 1975? I would like to know how they are going to be regulated. May he kindly explain?

SHANTI BHUSHAN: thankful to the hon. Member for seek ing this clarification because I should have referred to it even earlier. The provisions of section 58A related to various deposits obtained under various circumstances. The difficulty instance, in a particular com pany where there may be a strike. The requirement under section 58A is that these deposits should be returned at a particular time in a particular manner. That is the only require ment. The question is how should this requirement be enforced. methodology is given in the section and there is provision for prosecution. The question is, for instance, a strike takes place, or something else happens. ..

SHRI KALYAN ROY: Is strike the only reason?

SHRI SHANTI BHUSHAN: There may be various reasons, not merely the strike. The question is, there may be various reasons beyond the control of the management which may create a difficulty for the management on account of which it is not in a position to comply with the requirements and return the deposits. If it is in a position or it should be in a position, then the hon. Members should take it that the power will not be exercised. because the section itself or the amendment itself says: ". . . for avoiding hardship or for any other just and sufficient reaon.." and if the power is exercised for any extraneous reason for which the power should not be exercised, the courts of this country are there because they will have the power to strike down the order of the Government, to interfere with the order of the Government if it is shown that the power has been exercised not for the purpose for which it should have exercised, but for extraneous considerations. Therefore, the solution is a pragmatic one, namely that whenever there is a default in complying with the rigid requirments, then it will have to be seen as to what are the circumstances in which this default has arisen and whether

the default should be condoned at all. There may be cases where there may he no question of condoning the default; there may be cases in which there may be just and sufficient reasons or the hardship may be of such a nature that it will be a proper case in Which whatever may be the nature of the default, either it should be condoned for a limited period or some extension should be granted. because after all. what is the main objective is to find out the way to have these deposits returned. If that is the position, then in that case, I submit that the cases in which such a provision will not be able to serve its purpose, must not remain mixed up with the cases in which the provision can serve the purpose. Therefore, there should be a machinery in which the facts of each case must be examined and proper orders passed.

SHRI K. V. RAGHUNATHA RED-DY (Andhra Pradesh): Mr. Deputy Chairman, Sir, as the hon. Minister mentioned, this is apparently a very simple Bill and quite a number of provisions contained in this Bill are. indeed, non-controversial and I do not propose to deal with them. But normally, though I would not have liked to take the time of the House in relation to a Bill of this character. I thought I should draw the attention of the House and of the hon. Minister to some aspects which are relevant to the provisions of this Bill.

Time was when the companies used to go on merrily raising deposits, taking advantage of some of the provisions made by the Reserve Bank Itself. And the Reserve Bank's provision was-normally, a compan3' should not get more than 25 per cent of the paid-up capital as the deposits; but they also made a qualification at that time—that when a Direc tor or the Managing Director could give guarantee, sky was the limit. This advantage was taken by several

campanies in the country and tempting interests were ottered and very gullible depositors deposited their money with various companies. I may mention to you, Sir, about the orphans on whose behalf their guardians deposited the money, the widows who were left with some money of their husbands deposited their money and also some retired officers, including some retired I.C.S. officers deposited their money with the companies with the hope that they would be able to get a very alluring or a very profitable interest. But the result was, they could not recover even the principal amount, let alone the interest which they thought of getting. When (hose amounts accumulated into several hundreds of crores of rupees, some measure had to be taken at that point of time and this legislation was contemplated to deal with the then existing malady. At that time at least, in the Department of Company Affairs, the thinking was that the concept of deposits itself must be put an end to and this parallel banking system adopted by the companies must be brought to an end.

If the money is to be taken by the companies, it is with the banks they should deal and not with the private depositors who are attracted by the offering of interest. I do not want to mention the names of the companies and embarrass anybody. But from the South to the North, there are many respectable names which have indulged in very disrespectable practices as far as the raising of the-deposits are concerned, to the detriment of the depositors and, finally, the depositors have lost their money and there is no way of getting it back. That is why stringent provisions had to be made and the stipulation by the Reserve Bank of India was merrily used by giving of guarantees by the managing directors or directors at that point of time. Many provisions had been made. Well, the Law Minister knows that it is not the law made by Parliament which is important. The important thing

#### [Shri K. V. Raghunatha Reddy]

is the zeal with which the law is implemented. This will go quite a long way in preventing score of the malpractices. It is not mainly the law which is important. Law is only an instrument. Ultimately, it is the human beings who are to implement the law who matter, as tar as the question of implementation of the law is concerned.

Now, Mr. Deputy Chairman, I raised this only for this reason. I hope the Law Minister has got very intimate knowledge about the corporate sector. In regard to the corporate sector, I would say that it is the banks which should deal with them. Whenever banks give loans, they examine the position of the companies and the financial aspects of the companies. Of course, the manner in which the Reserve Bank of India had been certifying some of the companies for the purpose of giving loans does not inspire confidence even in the Reserve Bank of India itself. But notwithstanding that, at least, the banks have got some machinery to look into the financial aspects of the companies. Further, whenever banks give loans they will insist on mortgage or the shares being pledged with the banks. Sometimes, transfer of ownership also takes place subject to the condition that after the payment of the money or the loan, the shares would be re- turned back. These are some of the safeguards which the banks can insist on. But an ordinary depositor, notwithstanding all the laws which we make, would not be able to avail of these safeguards. This is the position which I wanted to bring to your notice as well as the notice of the hon. Law Minister.

Secondly, the Law Minister had stated that a number of companies found it impossible to comply with the provisions of this law. I would be grateful to the hon. Law Minister if he could come forward with a statement giving the names of the

companies which could not pay back the deposits they have taken. He could place on the Table of the House a statement giving the names of the companies so that we will be able to examine whether these are spurious companies and whether these difficulties are even political. The true or pretentious or Law Minister had stated that this provision could not be implemented, that this provision of law could not be implemented. Unfortunately, even this provision had been diluted from the original provision which had been introduced as part of the Bill. reason may be anything. But when the Law Minister had stated that the non-implementation of the provisions of the law should be taken into account. I would like to know whether there are any political reasons for the non-implementation of the provisions of the law in regard to recovery of deposits it may be for any period of time. It does not matter. There are so many commissions of inquiry going on. This also could be a very interesting question for any commission of inquiry to go into it and find out why this particular provision of law could not be implemented effectively in regard to recovery of deposits and why companies could not pay back the deposits to the deposit-holders who are orphans, who are widows and who are retired officers of the Government I would like the hon. Minister to consider this aspect. Now, Sir, I am making this point only for this reason. The economic system—of course, I do not agree with it-suffers from maladies. One is the parallel monetary system and the other is the parallel banking system. The parallel banking system is controlled by the deposit-raisers. the companies and the parallel monetary system is also controlled by by way of black the corporate sector money or otherwise. In both these, the banks are playing a very unfortunate ro^. It matters little whether they are nationalised banks or private banks. The banks are playing a very unfortunate role. I would like to draw your attention as

we'll as the attention of the hon. Minister to an editorial which appeared in the 'Business Standard', Calcutta, on the 1st December, 1977. I, for a moment, will not be able to guarantee the facts. Subject to the verification of the facts by the Government, this is what is stated here: "Mr. Satish disclosure that Indian Agarwal's commercial banks transact part of the huge black money in circulation without entering any of it in their books is sensational. The total volume of such ransacted money is widely believed to be of the order of Rs. 20,000 crores. Hitherto it was believed that this massive sum does not enter the area of legitimate financial transactions the principal agency for which are the commercial banks. Mr. Agarwal's revelation, if if be actually so, takes the bottom out of such a belief and makes commercial banks willing accomplices of the smugglers, black marketeers racketeers in foreign exchange, who are generators, users and beneficiaries of black money. From the brief observation of the Union Minister of State for Finance, it is not clear whether in his view both private sector and public sector banks are equally guilty. If Mr. Agarwal is convinced that nationalised banks cannot be given a clean chit but are equally involved with the private sector banks in the shady deals then the Government itself becomes a party to these illegal transactions, albeit indirectly...' This is the most unfortunate situation that has been brought to the notice of the public by the editorial, obviously with reference to the statement made by the Minister in charge of Finance. I cannot for a moment guarantee the facts. I cannot say whether the facts are true or not. It is for the Government to verify them. Rupees twenty thousand crores are circulating in this country through different channels and banks. I thought it is only Rs. 400 crores that have been raised as deposits, and Rs. 10,000 crores which are circulating as black money. Now,

if it is Rs. 20,000 crores, then the entire economic system of the country can come to collapse on not a very distant date. Now, you will kindly understand that the monetary system India is closely of connected with the system of monetary operators at other places, and international monetary operators are trying to control economic operations throughtout the world and the developing countries and, as such, within a day, within 24 hours, if they so choose today, if this is the situation, the entire monetary system of India itself can come to collapse, notwithstanding a combination of the Congress, the Janata and all other political parties together. This is the kind of economic system we have built today. I want to draw the attention of the Government very seriously, because, if these facts are correct, the consequences can be very dangerous to this country. In this context, if you view" the present Bill, it would seen to be very simple in character. I would strongly advise the Government to see whether it would be possible to recover all the deposits that have already been made by the ordinary. poor taxpayers in the companies. You can be rest assured that no wealthy man would have made any such deposits. Only gullible persons might have been tempted to make these deposits. Others should be able to recover these deposits. Let these companies go to banking institutions, and if they are satisfied about their creditability they would get loans. way in which the banking system also has been functioning in recent years does not inspire confidence about nationalised banks also. I am a strong supporter of nationalised banks. But as long as the character of the State remains what it is, notwithstanding the fact whether it is Congress or the Janata Government, even nationalised institutions can be misused for the purpose of private benefit and for the purpose of destroying economic system itself. This is what is being revealed now in public—the way

## |Shri K. V. Raghunatha Reddy|

which the Reserve Bank acted, the way in which nationalised banks have given loans and the way in which some companies have functioned. I think if Mr. Shanti Bhushan finds time and goes through the various inspection reports on various companies in the recent past, he would come across very interesting stories about various companies and nationalised banks. I do not want to mention names and I think he would be properly briefed by his own department. That is why, Sir, I was a little frightened when Mr. Shanti Bhushan brought this provision. I am very sorry that a good man like Mr. Shanti Bhushan has come forward with this provision. I do hope that he will make a proper analysis of the reasons for which the companies, for whose benefit this provision is now leing brought, could not pay the deposits. We will be happy if he could supply us the list of companies. Then only we will be able to know which company is spurious, which company has got any political leanings and which company could not pay actually for economic reasons and which company belongs to a big business house or which company does not belong to a big business house-big business house not according to the Monopolies and Restrictive Trade Practices Act but according to the classification of the Industrial Licensing Policy and Enquiry Committee Report. Then only we will be able to understand the interconnection between big business and politics.

The rest of the provisions which my friend has mentioned are very simple. I have not much difference on them. But the point which I would like to make may not arise directly from the provisions of this Bill. I would like to know from the Law Minister what action has so far been taken by the Government with regard to the contributions made to the souvenirs, because a contribution

can always be colourful. It appears to be an advertisement: in fact, it may be a contribution made to a political party. the leading counsels of this One of country had once given the advice that a contribution made to the Forum for Free Enterprise was not a political donation. We had to take a different view on this. Similarly, notwithstanding any legal opinion that might have been given by the eminent counsels of this country, I would like the Law Minister to construe strictly and not merely having regard to the intention with which the law has been made, and in order to prevent the nexus between big business and political life, because it is the big business that has corrupted the political life and has become a source of destruction of democratic institutions. This aspect will have to be kept in mind so that the political life in this country can be decent and worth living and > one of which one can feel proud. I remember before Abraham Lincoln, just had said: "The assassination, corporations are rising. The Republic would be destroyed". The corporations in India have risen. I am afraid the Republic is being destroyed. This must be prevented. which, the purpose for whether it is the Janata Government or the Congress or a combination of all political parties, they must try to save this system and save the country and its political life from corruption and see that the corporations do not destroy the Republic. Thank you very much.

SHRI KALAYAN ROY: Sir, I entirely agree with what the ex-Minister of Company Affairs has just new stated. I also do not understand why such a small piece of Bill has been brought while the Minister could have brought a comprehensive bill. In reply to a question, Mr. Shanti Bhushan has said that the proposal to revise the existing guidelines in respect of ceilings on remuneration admissible to managing whole-time

directors/managers of public limited companies and private companies which are subsidiary of public limited companies is under the consideration of the Government. For people getting Rs. 10,000, Rs. 20,000, Government is preparing guidelines and guidelines. There is no hurry to bring that particular bill. But they are in extreme hurry to bring this particular bill. The bill looks very innocent. But in my opinion, it seems that the sinister, diabolical nature of the Bill is, perhaps, inspired not by Mr. Shanti Bhushan but by Mr. Ram Nath Goenka, who is collecting crores of rupees as deposits but has been systematically failing to pay a single penny, and perhaps for the orphans —about whom my friend just now mentioned—and the widows, the deposits have gone but more deposits may now. after the Bill is passed, go to the coffers of the Janata Government which has to face a mini-election very soon. Sir, hundreds of companies have collected deposits which is admissible and they have been systematically refusing to The question was asked by the then hon'ble Members, who now belong to the Janata Party, as to why the Government taking stern action when it is was not outright misappropriation and outright cheating. The Government assured. I believe, that something would be done. But by April 1975 they will have to pay back the deposits and it was laid down that a ceiling should be put on the total deposit.

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Sir, I entirely agree with the ex-Minister that the Bill was there, the laws were there, the clauses were there but there was no political will. Mr. Shanti Bhushan has stated in the House—I quote:

"During the experience of two and a half years, it had been found that such a stringent provision which had the sanction of criminal law had not succeeded in achieving its object. It had not succeeded compelling the companies to pay for all these deposits."

What did the previous Government do and what did you do? I want to enquire. Why did they not utilise the penal provisions? Where is the will? The previous Government did not have the will and they compromised with these big corporations who were accepting the deposits of the poor people. The present government today is exactly following in the same footsteps, compromising with the misappropriators, defaulters instead of coming to the protection of orphans and widows. They are following the same policy.

Sir, this is a most dangerous and sinister step; he is acquiring sweeping, arbitrary powers. You know the entire shady character of the bureaucracy which is in league, not all of them, with big business, by large, as the ex-Minister pointed out it is being corrupted. You are opening the floodgates of corruption. I have been shouting about this for such a long time that your Company Law Affairs Department today, unfortunately, is an extension of the Indian Chamber of Commerce, which is heavily tilted towards the other big business I would quote one or two houses instances which has been replied by Mr. Shanti Bhushan here. One is financial manipulation, misappropriation of provident fund and other things by the Bata Shoe Co. When we shouted for the last five years, then the Company Law Affairs Department woke up and framed complaints under section 420 of Companies Act against the Directors and Secretaries of other shoe companies in Calcutta. While replying to a question Mr. Shanti Bhushan replied:

"Instructions were given to the Central Government Counsel to explain the unintentional delay in launching the prosecution and establishing absence of negligence in launching the prosecutions under section 420 of the Companies Act

and also for proving that there was reasonable cause for obtaining the condonation of delay."

Sir, the ghost of delay lies in the Department of Company Law Affairs which is in league with the big business. They are not at all eager to frame any cases at all. And when you frame cases, naturally, they become time-barred.

With regard to B. N. Elias and Co. it was also said by Mr, Shanti Bhushan:

"In compliance of section 292 (1) (c) & (d); 143, 314 and 211 read with Schedule VI of the Companies Act, 1956."

'Apprehension of under-valua-tion of the properties sold" and

"transfer of certain shares"

And what was the action taken by Mr. Shanti Bhushan? His reply was:

"After reviewing the whole matter the company has been warned to be more careful in future."

we are dealing with one of the giants of this country, Messrs, Duncan Brothers, and they have been warned for violation. This is how the Department of Company Law Affairs is behaving and you are giving them all the more powers. You are giving them rights to give exemption, all these crooks who are ruling over the company affairs who are in league with the big business.

 $3.00 \; \text{P.m.}$ 

Again, on the question of investigation into the affairs of the Birla Jute Manufacturing Company and Indian Linoleums Limited, I asked: What is the progress of investigations which started in 1967?, What specific action has been taken against these

companies and others found guilty of irregularities and what are the details thereof? The reply given by Mr. Shanti Bhushan was: The reports are still under examination. That was the reply given to me on 20th November: Let them deal with the House of Birlas about which Mr. George Fer-nandes was very eloquent today. I congratulate him but, at the same time, I say, Mr. Fernandes, your Cabinet is not different from the other Cabinet and, therefore, they are not taking care of the Birlas. You could have hastened it and you could have come with the report. You have taken powers in March and now it is Decern ber. In eight months you could not go through the reports and give a definite finding. No, you cannot, because you are tied up and patched up with the House of Birlas.

Sir, about investigation into what the ex-Minister has pointed out, if he would go into the various investigation reports, a revealing fact would come to light. Whatever facts have been placed before us are not enough. On 28th November, 1977. with regard to Rayala Corporation into which investigation under section 237 (b) of the Companies Act, 1956, had been ordered on 5-4-1968, the reply given was that "Investigation is now in progress. One additional Inspector has been appointed on 24-8-1977 so that the investigation is completed expeditiously". Sir. there is a sense of humour here. About the investigation which was undertaken in 1968. now they say that an additional Inspector has been appointed to finish the inquiry expeditiously.

With regard to the Sundarsan Trading Company, an investigation was ordered in 1974. And what happened? The Counsel was instructed by the Department not to proceed with the investigation till then. The petition is pending. About Ashoka Cement Ltd., "steps have been taken to defend the case" which was started in 1974. About Hindustan Development Corporation Ltd.; "The Company

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filed a writ petition before the Calcutta High Court against the orders of investigation and obtained injunction. Steps have been taken to defend the case." About Machino Techno (Sales) Ltd. about which inspection under section 209(4) now" 209 (A) of the companies Act, 1956 has been ordered, the "Inspection is in progress and the inspection report is awaited." With regard to Shalimar Works Ltd., Mr. Shanti Bhushan replied to me that with regard to H. D. Mundhra, V. K. Mundhra, K. M. Tapu-ria, I. D. Dag and Ranjit Kumar Chat-terjee and others, who were committing gross fraud, in one case the trial has been stayed by an order of the Calcutta High Court and in the second case charges have not yet been framed and the accused persons were evading appearance before the Court, Mr. Shanti Bhushan cannot find Mr. Haridas Mundhra and other Mundhras because neither his Department has the will nor he has the will to go after the culprits who are today responsible for this scandalous situation where hundreds and thousands of crores of rupees are not being paid back to the people who were lured to invest on the basis that they would got higher interest. Sir, I car go on like this. In the Kinestbn Jute Mills, in the National Rolling and Steel Ropes Ltd., everywhere, you will find that the investigation is in progress, the Inspector's report is awaited, Inspectors have been given further time and an additional Inspector has been appointed but the report is never placed on the Table of the House; the investigation is never completed and the lawyers of the Government collude with the lawyers of the corporate sector and delay the matter. It is obvious. Crores of rupees have been pocketed by the Government lawyers openly in collusion with people whom they are supposed to prosecute. So, this is the position of the Department of Company Affairs.

Sir, I have given instances galore; so I do not want to give any more instance. He talked about strikes and

other things. But, has he ever cared to go through the reports of the Reserve Bank or any other independent inquiry committee's report? 1 am just giving one extract, an analysis of a survey which was conducted to find out the reasons of sickness of the textile mills. Sir, this analysis is entitled "Economics of textile trade and industry". As a result of long investigations by Mr. H. A. R. Aiyar, Head of the Market Research and Management Studies at the Art Silk Mills' Association, Bombay, it said clearly that the main reasons are not related to lack of finances—particularly working fund—as is often claimed by the sick mills, but diversicu of funds by under-invoicing and going in for the industries not related to textiles Kid bad management leading to exploitation of the financial resources of the units in other ways. According to the survey, these were the main compelling reasons for sickness of the textile mills. Sir, I have quoted from the survey report about the textile mills. Now take the jute mills. These people have taken away money worth crores of rupees. This Government has appointed a Wage Committee under the Chairmanship of Mr. Boothalin-. gam-and Mr. Boothalingam is the Chairman of the Mollins International Company and that company has also not paid the depositors. This is the scandalous situation I am pointing out. So, sickness is not spontaneous. As surveys after surveys have proved beyond doubt, sickness is the result of bad management, siphoning off of funds, misappropriation and all other kinds of economic offences. And, for that you, are going to reward them! When there was the Nationalisation Bill. I always used to find the Swatantra Party Members, the BLD Members, the Jana Sangh Members remarking; "You are not giving proper compensation. compensation is not adequate". Now, what about the orphans, what about the widows, what about the old, infirm people who have invested in the shares? So you have to give more compensation. But, here, there are no tears for the widows' there are no tears for the orphans.

[Shri Kalayan Roy]

You are rewarding those who have failed to pay and punishing those who are paying. The net result is this.

Sir, in relation to this, I have to bring out another matter. The Gov ernment, after a long time, started cost audit system. In reply to the question "What was the finding of the auditing of big factories and mills?", Mr. Shanti Bhushan saidand 1 am quoting from his reply which was given to us on the 28th November-"The result of cost audit ing broadly is under-utilization capacity in some cases, and impact thereof on costs, and high profitability in some cases". So, Sir, on the 12th November, I tabled another question; 'Mr. Shanti Bhushan, please tell us the names, and details, of the indus trial units which have shown high profits and under-utilisation of capa city. And, what was the reply of Mr. Shanti Bhushan, now championing for Janata? His reply is a document which will be placed in the House la ter. It is a shameful document. As a matter of fact, I did not expect from Mr. Shanti Bhushan. reply is this-and I am quoting: "The auditing showing profitability under utilisation of capacity of companies is of a confidential nature, revelation of which may adverse ly affect the competition in the trade". companies will be allowed to exorbitant profits, the will be allowed to under-rate their capacity, in order to create scar city and in order to create profits. It is in the hands of Mr. Shanti Bhu shan. It is in the hands of private companies. But they cannot give the names to the Lok Sabha or the Rajya Sabha, not because it is not in the public interest, but because, as said, it will affect the 'competition in What more do vou want to show that this Government is the Government of traders and big monopolists? The other Government was no better. As I said it again and again, this Government is not better

than the other. They were protecting the monopolists and big business houses and they were colluding with one Goeuka, but you are colluding with all the Goenkas. That is the only difference; there is no other difference. Eight months have passed. 1 am not in a hurry. If you could not revise the guidelines in respect of ceilings on remuneration of the Managing Directors and if you want more time for that, what was the hurry to give prolection to R. N. Goenka, Bird and Heil-gers etc who are refusing to pay to the depositors? As the election is coming, the depositors may not be paid, but the Janata fund should be bag-full. That is the intention. It is clear. Why did they sabotage the Barker Commission? It is because they took money from the Birlas. And you are doing the same thing. What is the role of the MRTPC about which he says he is considering. Whenever the MRTPC case or the fixation of remuneration comes he says that he is considering. But whenever the managements are in genuine difficulty, for which his heart bleeds, he immediately comes without even giving proper notice as has been mentioned by others. I am reading from the "Economic Times" of December 14:

"Not a single case relating to monopoly has been referred to the Monopolies and Restrictive Trade Practices Commission by the Union Government in the last one year. Besides, top posts in the Commission have been lying vacant since August, 1976.

"With only some Member functioning for the last 16 months and in the absence of monopoly cases since last year, the Commission has been devoting attention to cases re-lating to restrictive trade practices only."

I know these people, everybody knows that they have been expose and they have thrown them into dust-bins. They could not fill up these posts for the past eight months. They could not refer a single monopoly case to the MRTPC. Can Mr. Shanti Bhu-shan quote one case having been, referred to the MRTPC since he became the Minister of Co. Affairs? No, he cannot do that.

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Before I take my seat, I say, Mr. Shanti Bhushan, that your Bill looks very small, very innocent, but I must say that it is a pernicious, sinister and diabolical Bill which is going to help the most unscrupulous corporate .sectors to rob the people, to plunder the people and you are abetting the plunder.

SHRI U. K. LAKSHMANA GOWDA: Deputy Chairman, Sir, I am going to be quite brief. Initiating the discussion my hon, friend, Shri Raghunatha Red-dy, made a very thought-provoking speech. It is really very interesting that he came out with many things which probably, but for the speech today, we would not have known. Having been in the Council of Ministers at that time, he was in the know of many of these things which were happening. Asking why this amendment, that is the amendment to section 58A of the Companies Act, was brought in, he himself said that it was brought in because of the malpractices which his earnest effort to see that there was a limitation on these deposits which were being received by the companies and that there are prompt arrangements or paying them back. That is why this amendment was brought in.

So far, so good. But, what happened later on? The penal provision was there and everything was there. My friend, Mr. Kalyan Roy-he has gone out-was breathing fire here. Nothing happened from the time the Bill was passed in 1975 till now. I think it related to the deposits made before 1974. So. what was the purpose of those penal provisions then? So nothing has happened. It was very revealing when Mr. Kalyan Roy read out those figures of deposits and so many other things, and when my friend Mr. Raghunatha

Reddy wanted the details of the names ox persons who did not return the deposits and the reasons for the same to be laid on the Table of the House. 1 would also very much like to see that, so that we can find out what were the reasons at that time, whether they were economic or they were political or otherwie. I am glad my friend, Mr. Raghunatha Reddy is with the on that particular point.

(Amdt.) Bill, 1977

Sir, when that had happened, suppose this amendment had not been brought, what would have been th± position? Would the present Goversi-ment be in a position to enforce those penal provisions for recovery of those deposits? I doubt it very much. A lot of difficulties would have arise:.. People would have gone to court pleading their difficulties. So this amendment has been brought to see that an effort is made to see that the companies are made to pay back, if not in a lump-sum. in instalments wherever it is possible. 1 got the clarifice-tion from him that in each individual case where the deposits were collected prior to 1974 beyond the limitations which came into existence later, it would be paid back. Sir, as he has explained, even in the earlier Act there was a provision for complete exemption. completely exempt or you go to the you court. For the last two-and-a-half years, in spite of the Emergency and strict implementation of the Act, they were not in a position to go into it. So, what would have happened? I am here prepared to appreciate the amendment brought in by Mr. Shanti Bhushan to provide for investigation into this provision by the Government and also by The Reserve Bank and see that these people pay back the deposits at least instalments. There might be rare cases of complete exemption. I do not want to go into that. But I would, however, like to take this opportunity to caution the Government that there-must be a very strict scrutiny these things. Otherwise, as Mr. Kalyan

Roy has explained, there are possibilities of this provision being misused and advantage being taken to see that these repayments are dragged on for years and years. That will defeat the purpose even of the earlier section End also of the amendment which my hon. friend has brought in here. Six with these

friend has brought in here. Sir, with these words of caution. I support the provision which has been brought in. And let me see how it is going 10 be enforced and implemented. The particular reference to implementation by my friend, Mr.

Raghunatha Reddy is very thoughtprovoking, that is, you can make laws but the result depends on how it is implemented.

So far as section 220 is concerned, the amendment is very welcome because many of the companies try to out off their annual general meeting so that they may get an opportunity to delay the placing of the profit and loss account and other things before the shareholders. I welcome and support the other provisions as well. Sir, in between Mr. Raghunatha Reddy made some mention about section 293A regarding donations to political parties. Sir, even at that time when the 3ill relating to donations to political parties was discussed and approved, I was opposed to it on the ground that at least if there is a provision in the Act for making a certain amount of .donation, you would know it and you would get it in black and white. You would be entitled to know it. Now what happens? In their great enthusiasm, they said that donations to political parties would be banned. And on paper it was banned. Then what happened? Every political party started collecting money and whichever was the ruling party at that time had a greater advantage. Where did the money come from? From the Industrialists and business people. They were at the mercy of the people who were ruling. They had to pay and they paid. This generated black money. Now we all say that black money has been generated all over the

country. The Minister of State for Finance, Mr. Satish Agarwal, quoted a hgure of Rs. 20,000 crores of black money circulating in the country and creating a parallel economy. Have we not been a party to encouraging the generation of black money by these changes? Political parties have been paid donations by companies all along. You knew it. Companies paid to all parties. You knew it. The whole thing went underground. Then what happened much later? Donations came. What was the difficulty? I would like to say a word for the people who paid this thing. Mr. Raghunatha Reddy wanted to know what action Government took and what has been done to those people, should we not consider their difficulty? Now suggestions are made; pressure is applied for collecting money for advertisements to souvenirs, to whatever political party it was. If it was the ruling party, then the pressure was much greater. Then what happened? The Income-Tax Department through a circular justified that this could be considered as advertisement. Then there were other pressures; other incentives. People paid the money; money has been collected. Now the present Government is making inquiries and finding out how and how much was given. They say they have found that so much has been collected. What are we going to do about it? Legal advice has been taken. The companies did not pay straightway. They took legal advice. What was the legal advice? The legal advice was that under this section and also as enforced by the circular which the Income-Tax Department issued, it was considered quite legitimate, it was legitimately considered as an advertisement. I want to know what my friend who was in the Council of Ministers at that time was doing when this was done and when money was collected through advertisements. Whether you interpret it as for political purposes or not, this thing happened. Whether it was the ruling party or the other parties, they wanted to collect money and they collected. Therefore, this cannot be banned just by

introducing this section; political donations cannot be banned just like this. That is why, I say make it open for companies to pay legitimately tor political purposes, to political parties. Let it be on their books so that we know which political party has collected and how much; otherwise, we will only be encouraging this malpractice; subterfuges will continue . . .

SHRI KALI MUKHERJEE (West Bengal): How do you ensure that they will not resort to subterfuges even then? They will have both.

SHRI U. K. LAKSHMANA GOWDA: They might. Now what is happening is for all book purposes political donations are banned. Therefore, they are adopting subterfuge methods. They do not pay the money directly. The political parties print souvenirs and companies contribute by way of advertisements. That is, they print souvenirs for the political parties. They say, you can make a contribution of, say, Rs. 2000/- and you can have some 5)0 souvenirs and you pay Rs. 1,80,000/-and have so many or you pay Rs. 10,000/- and have so many souvenirs. Who is going to question it? What is 1;he good of harassing those people .now? You have to tackle it at the .base. This is a matter which I would like the present Government to .consider and see that they do not encourage such malpractice, not by trying to get some kudos saying that they have banned donations to political parties. Sir, I have nothing more to sav on that. I would also request my honourable friend to see that proper implementation is done so far as amendment of Section 58A is concerned. Sir, I support the Bill.

SHRIMATI **SUSHILA SHANKAR** ADIVAREKAR: Mr. Deputy Chairman, the honourable Minister has very correctly said when moving the Companies (Amendment) Bill, 1977, that even after the comprehensive amendments made in 1974, there is need even today to review the entire Companies Act along with the sister legi.;-lalion, the Monopolies and Restrictive Trade Practices Act. 1969.

[The Vxce-Chairman (Shri U. K. Lakshmana Gowda) in the Chair]

Central Government has already appointed a committee to go into the details of this legislation and I feel that most Members at least on this side of the House would have welcomed a comprehensive Bill to up-to-date the Companies Act after the submission of the report of this newly-appointed committee. We fail to understand the hurry about it. Now at least we expect from the honourable Minister that he will give us a FinaU. assurance that the report of the Sa-char Committee will be time-bourui; not that the Coinmittee will submit its report in a few months, because a few months may mean a few years, it does not mean anything. So a small assurance should be given by the honourable Minister that a set date will be given by which date the Sachar Committee should submit its report Also the Government should give an assurance as to how long they will take to bring a comprehensive Bill in this House after the submission of the report by the Sachar Committee. That sort of a little assurance will expedite the matter.

Sir, some of the provisions of Bill are quite welcome, for instance, the provision raising the ceiling of the amount from Rs. 25,000/- to Rs. 50,000/- for the purpose of contribu-tion to charitable purposes by large companies. But, Sir, the contribution should be for genuine, charitable purposes. We know that there are number of cases where certain industrialists transfer the funds in the name of charities to their own family institutions and thus expand their business in new forms. So, it is very necessary that the Company Law Board should compile a list of all company donations made under this provision by private or public limited companies and publish it from time to time so that the people know about it.

[Smt. Sushila Shankar Adivarekar]

Sir, I would like to mention one more example. In Bombay there is ft law passed by the State Government saying that the accounts of all the trusts and registered societies will be centrally audited by the Charity Commissioner of the State Government. To circumvent that order, a number of Bombay businessmen are registering their trusts and societies in Union Territories and such other places where this law is not applicable. To ofte an example, the Tata Energy Research Institute, which has set aside about Rs. 3 to 4 crores for charitable purposes has got an office in Bombay from where they run the business. But they have a registered office here in Delhi which is a Union Territory. This is done only for the purpose of Circumventing the law. I only want to bring to the notice of the hon. Minister that this type of circumvention of the law should not be permitted and so it is very necessary that we have a uniform legislation in this direction so that such circumvention of the law is not possible.

Regarding section 58A, I would not like to elaborate on this amendment as Shri Raghunatha Reddy has just given the details about it in a very rice and elaborate way. This should act as an eye-opener. Also one of cur colleagues in the other House, Shri Bedabrata Barua, made a mention £.bout it. He warned the Government that this amendment will only give enormous amount of discretionary powers which are proposed to be taken by the Government. The exercise of discretionary power is itself a very delicate and dangerous issue because it is a double-edged weapon. Therefore *I* would request the hon. Minister to please consider the proposal of his.

As regards Government companies. I particularly welcome clause 7 of the present Bill seeking to amend section 620 of the original Act. This will, no

doubt, help public sector companies and 1 think this one amendment was ether document required by law to that the management and Secretaries of the Government companies are suffering from earlier amendments converting a number of Government owned companies into public companies just because of the turnover quantum. In most of the Central Government companies, the President of India is the only shareholder and still the management of these companies has to undergo the same rigorous drill as the public limited companies have to undergo. We all agree that it is quite necessary and it is quite desirable also that the Government companies should not be given blanket exemptions from all statutory provisions as it is equally necessary that like others they also should learn in certain ways the rigours of discipline. But I would like to place before the hon. Minister a small suggestion for him to consider and consider seriously, namely, whether it is desirable to have a separate statute for the management of the Government companies. Of course, Sir, while saying so, I know, and I am completelyaware of the fact, that there are extreme opinions which have been expressed like that of the former Comptroller and Auditor-General of India. Mr. A. K. Chanda, that the Indian Government companies are a fraud on the Constitution of the Republic of India. But in spite of that, I still feel that this suggestion of having separate legislation for the Government companies has some strength behind it and, so, Sir, I leave it to the learned honourable Law Minister to give thought to it. There are a number of instances where many a time foreign and local competitors to our public sector companies are getting their business secrets through parliamentary channels. I will not go more into it. But I would like to appeal to the honourable Minister that such Government companies should be given some protection.

Now, Sir, I would like to draw the attention of the honourable Minister

to one more fact and it is the unfortunate neglect of the MRTP Commission. Shri Kalyan Roy also, Sir, just now, read out something from the "Economic Times" about the MRTP Commission, which has published a small report by a staff reporter. I would like to read out just one small paragraph from that:

"Not a single case relating to monopoly has been referred to the Monopolies and Restrictive Trade Practices Commission by the Union Government during the last one year. Besides, top posts in the Commission have been lying vacant since August 1976."

"So far as top posts in the' Commission are concerned, Justice J. L. Nain had relinquished charge as Chairman on August 8, 1976, after the expiry of his three-year term. One of its members, Dr. H. K. Paranjpe, had resigned in August last year to take up a UN assignment. Commission's Secretary, Mr. T. N. Pandey, had gone back to his parent department, the Income-Tax Department, after completing his term on July 1, 1976. Although a considerable time has elapsed, the Government has yet to fill up these top posts. The only Member left with the Commission, Mr. H. M. Jhala, has been holding the fort since then. According to reliable sources, the Government may fitl up top posts in the Commission only after receiving the report of the Sachar Committee' on the revision of the Companies Act and the MRTP Act...."

which, Sir, the honourable Minister has mentioned will take some few months and now we are wondering how long it will take before these top posts are going to be filled and for how long they are going to be kept vacant.

There is another thing that the honourable Minister has mentioned in one' of his public utterances, while he was delivering the Shri Ram Memorial Lecture. He said that the MKTP Act was being revised to make it more effective to make it a more effective instrument, for bringing about the widest possible dispersal of economic ownership. I do not know-how he would like to make the MRTP Act more effective by keeping all the top posts vacant and by having only one man there temporarily holding the fort. Sir, these are some of the things that I would like to place before the Minister and I hope he will find answers to them. It seems that, whatever the Janata Government may be saying in public, it wants to go slow in practice in the anti-monopoly measures and it wants just to allow them to or help them exDand their spider's web rather than bring about social accountability. For this, Sir, I will give only one example. It is said that the Commission was investigating the Directorate-initiated inquiries against the cartel of big newspapers. Now I understand that because of pressures, this investigation has been stopped. I would like to ask the honourable Minister whether there is any truth in this and, if there is any truth in it, if there is even an iota of truth in it. I would like to ask: Is it fair to do such a thing? Is it fair to close the chapter? Or. Sir, it should have been done in the public interest. If this is the way the MRTP Commission is going to function, I wonder how much usefulness there will be or how much useful the Commission is going to prove.

(Amdt.) Bill, 1977

Before I conclude, Sir, I would like to me'ntion one more point for the consideration of the honourable Minister. It is this that he should see to the interests of the Small shareholders also. Many honourable Members mentioned about widows, about orphans and about pensioners. I would like to stress on this point that the Govern[Smt. Sushila Shankar Adivaiekar]

ment and the Company Law Administration should actively provide some kind of protection and relief to these small shareholders and small depo-si.ors. I hope that the Minister will definitely look into this matter which is really a humanitarian issue.

With these words, Sir, I once again appeal to the honourable Minister to put an end to the plight of the small shareholders and the small depositors. Thank you, Sir.

SHRI S. W. DHABE: Mr. Vice-Chairman, Sir, though the Law Minister has stated that this is a very innocent and innocuous Bill, at least some portion of the Bill is not innocuous at all. It has got political overtones. Before I speak on that part of amendment of section 58A, I will like to bring a small matter to the notice of the Minister. Section 58A of the Companies Act has not been quoted in the annexure when the Bill was introduced in Lok Sabha. The practice is that whenever any section is amended, that relevant section is given along with the memorandum so that we could read and understand the implications. I do not know whether it is a deliberate omission. Otherwise, section 58A with which we are dealing now should have been given in the annexure to the Bill. I hope the Minister will instruct the office and the drafting committee of the Bill that such things are not repeated. We have to see in the amending Bill the original provision in the main Companies

Before I speak on the relevant section 58A, I will like to point out one or 'wo things about section 220. Section 220 has been amended by clause 5 to (make it obligatory on the company to supply a copy to the Registrar within 30 days from the latest day on or before which that meeting should have been held. In this connection, I would like to quote section 219 of the Act which is very important:

"A copy of every balance sheet

(including the profit and loss account, the auditors' report and every other document required" by law to be annexed or attached, as the case may be to the balance sheet) which is to be laid before a company in general meeting shall, not less than twentyone days before the date of the meeting, be sent to every member of the company, to every holder of debentures issued by the company (not being debentures which ex facie are payable to the bearer thereof), to every trustee for the holders of any debentures issued by the company, whether such member, holder or trustee is or is not entitled to have noticed of general meetings."

Sir, when section 220 is being amended, it should have been provided in section 219 also that a copy should be sent to shareholders and the persons who are mentioned in section 219 so that they can raise the objection, if they like. It is said that the Government has got a very soft corner for the common man. Here we are concerned with the shareholders. If internal democracy of a company is to be maintained, the person to whom it should go should have been the shareholder. I hope the Law Minister will consider this aspect and issue an administrative order that when a copy is given to the Registrar, the company should also supply a copy to the shareholders and the persons mentioned in section 219.

Now section 293 is sought to be amended to make it Rs. 50,000 from Rs. 25.000 and it is stated that it is for laudable purposes—welfare of the labour and other charitable purposes. I for one would have liked the limit to go even beyond Rs. 50.000, to Rs. 1 lakh, but our experience shows these trusts, in the name of charitable purposes, are giving benefits to the directors or their families. The law provides for contribution of Rs. 25,000 or 5 per cent of net profits to charitable and other funds. Now if they have something like Rs. 2 lakhs, they can give Rs. 50,000 to the

trust. And as just now said by the previous speaker—let the Law Minister make an enquiry into the trusts— these trusts are personal properties. Instead of giving benefits to the staff, whenever they cannot take out any profit from the company, indirectly, they using the trusts, public trusts and private trusts, for the purposes of giving money and benefits to the directors or their Sir, "the experience about these families. trusts is very bad in our country. I do not know whether he has made any enquiry in this matter as to what the position of these public trusts is, how much is spent for staff welfare and other charitable purposes much is given for other purposes. Sir, a time Sir,' 293A is a clause has come to stop this. about political donations. I agree with what you were speaking as a speaker. Our political life should be clean The main difficulty in this respect has been the financial resources of political parties. A statement has been made by the Law Minister outside this House that they are going to amend the Representation of Peoples Act. Election expense is one of the very important items in that respect. Everybody knows that the election expense limit provided under the law is not sufficient to fight the elections. It the fringe of election does not touch expenses. Therefore, it is very necessary that a major portion of the election expenses should be borne by the Government. You can make an amendment in the Representation of the Peoples Act in this connection. The political parties should be required to keep the accounts and they should be under statutory obligation to submit the accounts so that the public may know what amount is spent on elections. Therefore, it is necessary to see that our Political life becomes cleaner.

Lastly, I would speak about Section 58A. It has been often said that law is the instrument of social change. It is often said that law is meant for the common man. If there is any loophole in the provisions of the law, then the

authorities concerned are bound abuse it. This is the position in: I am opposed to it for the reason Section 58A has got political totones. Section 58A gives the pow to the Central Government or to the officers and agencies whatever to want. It is not stated who the off would be. The Central Government given the power. I think it must been their experience while colli ing funds for the last Assembly el tions when the managements of so companies might have protested able this provision. Now, this exempt clause has come on the eve of elections in four States for the sim reason that it would enable them take money from the companies. Oth wise, Section 58A, has no purposewill read out to you and you vagree that this is the position. It sa hat scrutiny must be made. Where he scope for scrutiny? Section 5was the result of the recommendati of a Joint Committee. It was a una mous recommendation of the Coi mittee saying that there was abuse deposits by the companies and str action should be taken. Sir, Section 58A(4) is a very stringent provisic That was brought in subsequently are it was stated that where any depos is accepted by a company after the commencement of the Compani (Amendment) Act, 1974. it has to deposited within 30 days or with: such further time not exceeding; days, as the Central Government ma allow. But the mandatory provisic comes in Section 58A (6) (b) which states that every officer of the compan ny who is in default shall be punisl able with imprisonment for a ten which may extend to five years an shall also be liable to fine. If the ma has to go to jail for five years, will certainly like to comply. But the same person can now get exemption By this provision we know what I happening in the matter of licence: A large amount of corruption it going to breed in this country and large houses and monopoly houses will use it to bribe the political parties and their leaders. And they will give fund

[Shri S. W. Dhabe]

,when the donations are banned under section 293A. This loophole is there and purposefully it has been done in November, 1977 because the elections are round the corner.

Sir, in this clause 58A, three things are provided. "Grant extension of time to a company or class of companies, or exempt any company or class of companies from, all or any of the provisions of this section either generally or for any specified period." Sir, what more power is required? Elasticity is so great, the power that has been given is so untrammelled that there are no guidelines. It is also bad for the purposes of delegated legislation. There are no guidelines. The only guideline is "any hardship or for any other just and sufficient reason." Sir, the Law Minister dealing with tile law knows this because he has used the word 'reason'. The courts like the Supreme Court or a High Court or a civil court got powers and they can condone the' limitation period for any just and sufficient cause. But here this power is given to condone the offences. It is very strange. Here he is sitting like a judicial officer with the powers to exempt and the case goes fut. Therefore, it will have very bad repercussions if it is followed in other laws. It will mean that persons who have committed offences can also be exempted by a provision and by the executive authority. Therefore, Sir, I consider this giving of power, untrammelled power to the Government is an abuse of the process of the law. Today, when we are thinking, when we are saying that we want the rule of law, when we are saving that the executive should not be given such powers, when we want a regulation by Parliament, any exemption to be given to individual companies is bad and I object to this. As far as the class of companies is concerned, something could have been said. But, here this exemption is a blanket exemption—untrammelled powers are given and

it is bound to be misused. Sir, I oppose this proviso to section 58 for this reason that this is not an innocuous provision. Neither the Study Group report of which he has just mentioned has been placed before us nor do we know what was the recommendation made therein.

Lastly, Sir, I would like to say thai this occasion should have been used for giving rebel to the people. Why was this amendment made to section 58A? There was a rival banking system run by the companies or corporations on false claims. They used to receive deposits and say that we shall pay 18 per cent or 20 per cent interest, much higher than the bank rates. And that was the allurement for the people to deposit their moneys. And many people, orphans and widows and pensioners and working class people who give" their money on the bona fide belief that they will get larger interest and benefit have been defrauded by these companies or others. Therefore, some limit should have been there for at least the limited companies. And rules should have been made in that respect. This system of giving deposits to the private companies may help them but there must be a guarantee by the Reserve 3ank or some other guarantee by the Government that the depositors' money will be refunded to them and that their money will be secure. If there is no such guarantee and the companies or corporations are allowed to use the deposits, I may say that we are playing into their hands, and for that purpose nothing has been said here except that the Government is given powers to exempt and thus it has become a party to corruption under section 58A.

With these words, Sir, I conclude.

श्री नागेश्वर प्रसाद शाही (उत्तर प्रदेश): महोदय, माननीय उपसभाध्यक्ष रघनाथ रेडी ने जो विचार व्यक्त किये और बाज जो बातें उन्होंने कही, उसमें

उनके साथ हं। लेकिन मैं भगवान से इतनी ही प्रार्थना करता हं कि मंत्री की कुर्सी पर रहते रहते इस तरह के सद-विचार ग्रगर मस्तिष्क में आ जायें तो देश और समाज का बहत कल्याण हो । ग्राज जो बातें उन्होंने कहीं ग्रीर जो मुझाव दिये--वह कई सालों तक इस विभाग को मंत्री की हैसियत से संभालते रहे, मगर उन पर ग्रमल करने की कोशिश नहीं की फिर भी हम चाहेंगे कि वर्तमान मंबीगण मंबी के पद पर रहते हुए उस तरह के विचार ग्रपने मस्तिष्क में रखें। श्रीमन इस कानन के पीछे, इस विधेयक के पीछे जो भावना है, मंत्री जी ने जिस भावना से, जिस उद्देश्य के साथ इसे पेश किया है, इससे यह साबित है कि कानून केवल छोटे व्यक्तियों के लिए, गरीबों के लिए है। पंजीपतियों के लिए ग्राज तक कोई कानन नहीं बन सका है जो उन पर लागु होता हो और देश का कोई भी कानन चाहेबह कंपनी ला हो, चाहेमोनोपोली रिष्ट्विणन एक्ट हो, कोई कानून उनके लिए नाग नहीं होता और अभी तक जो कुछ संशोधन था रहे हैं वे उन जड़ों को बढ़ाने के लिए या रहे हैं जिनके माध्यम से वे ग्रपना रास्ता इंड लेते हैं । श्रीमन, हमारे कांग्रेस के ग्रीर सी०पी०ग्राई० के दोस्तों ने बहत कुछ सुझाव दिए । हम इतना ही कहेंगे कि हमारी भोजपुरी में एक कहावत है जब मेंड ही खेत चरे तो फसल की रखवाली कौन करेगा। जब मिनिस्टर ग्रीर सरकार कन्नाइव की तरह निर्देश करते हैं बैंकों के सारे काननों की अवहेलना करके उन्हें सहयोग दो तो इस तरह कोई रास्ता कानून को लागु करने का नहीं होता । कल्याण राय जी ने दो-चार उदाहरण दिए में उसी सिलसिल में कुछ ग्रीर पेश कर देना चाहता हं। बिरला जी का मामला सुबह ग्राया था। एक नहीं हजारों की ग्रवहेलना बिरला की है ग्रीर जब कभी सरकार ने कायंबाही करने की कोशिश की हाई कोर्ट से अपीर नुप्रीम कोर्ट से उसको स्टे ग्राईर मिल गया और सरकार मजबूर हो गई। मैं तो यह कहता

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हं कि इस तरह की साजिश कंपनी मालिक देश के पंजीपति और जो ऊपर के स्तर के बकील हैं जो पांच-दस हजार रुपये फीस लेते हैं ग्रीर हाई कोर्ट ग्रीर सुप्रीम कोर्ट के कुछ जज भी उस गंदी साजिश में शामिल रहते हैं जो कि एंटी सोशल, एंटी नेशनल एक्ट यह कंपनी के मालिक करते हैं। अभी बिरला के ऊपर उत्तर प्रदेश सरकार का बिजली का करोड़ों रुपया बताया गया लेकिन हाई कोर्ट से स्टे ग्रार्डर ले लिया है, ग्रव सरकार कुछ नहीं कर सकती । इसलिए कुछ समय पहले यह सदन इस पर विचार करके के लिए कि हाई कोर्ट ग्रीर सुप्रीम कोर्ट में किस तरह के जज नियक्त किए जाएं। सोचने पर मजबर हम्रा था। क्योंकि यदि पंचीपतियों को इतनी आसानी से स्टे श्रार्डर मिलता है तो पालियामेंट चप नहीं बैठ सकती ग्राँर ऐसे जजों के कंडक्ट के बारे में जरूर सोचेगी जो इस तरह के स्टे ग्रार्डर ग्रांट करते हैं। श्रीमन, मैं जो बात कह रहा था कि जब मेंड़ ही खेत खाए तो फसल की रखवाली कौन करेगा । स्वर्गीय श्री कुमारमंगलम विचारों से मार्कसिस्ट थे। वेभारत सरकार के बड़ेरेडिकल लेकिन उन्होंन रिस्टिवशन एक्ट को सरकमबेंट करने के लिए मिनी स्टील प्लांट का जो सिस्टम निकाला और मिनी स्टील प्लांटों के लाइसंसेज दिये उन लाइसेंसेज में 5 या 6 लाइसेंस बिडला को दिये थे। जब लोक सभा में यह सवाल उठाया गया तो उन्होंने जो लिस्ट मुनायी उसमें बिड़ला का नाम उन्होंने छिपा लिया। परन्तु संयोगवण वह बाहर चले गये ग्रीर उनके राज्य मंत्री ने जो लिस्ट पढ़ कर सुनायी तो पूरी लिस्ट सामने आ गयी और उससे यह जाहिर हम्रा कि 5-6 लाइसेंस बिड़ला को भी दिये गये थे। मैं कह रहा हं कि इस तौर पर जब सरकार कन्नाईव कर रही है पंजीपतियों के साथ . . . . . .

(Interruption)

श्री श्रीकान्त वर्मा (मध्य प्रदेश) : तभी कांग्रेस छोड कर ग्राप क्यों नहीं चले गये ?

Companies

श्री नागेश्वर प्रसाद शाही: मुझे मजबूर मत करिये ग्रापको बहुत साफ कह दं (Interruptions) पिछले 2 साल में दिनमान से छुट्टी लेकर ग्राप कितनी बार इंदिरा गांधी के बंगले पर फुल मालायें चढाने गये । क्या ग्राप भूल गये इस बात को कि प्रगतिशील लेखकों की मीटिंगों के नाम पर आपने इंदिरा गांधी के बंगले पर जाकर कितनी फल मालाएं चढायी।

(Interruptions)

श्री श्रीकान्त वर्मा : ग्रापको तो नहीं चढायीं ।

श्री नागेश्वर प्रसाद शाही : ग्रीर यह कहा कि देश का अगर कोई कल्याण कर सकता है तो आप कर सकती हैं। आप ये सारी बातें भूल गये, और मैं सबके सामने कह दं ? आप अपने को रेडिकल साबित करते हैं, आपने कितने गर्दे-गर्दे इखलाक किये जिसकी कोई सीमा नहीं है। ग्राप समाचार पत्नों के साहित्य के व्यक्ति हैं इसलिए में कहना नहीं चाहता हूं। ग्राप मझे छेडने की कोशिश मत कीजिए । श्रीमन, मैं उसी सिलसिले में कह रहा था जो कल्याण राय जी ने मारूति लिमिटेड का मामला कहा । पहले मारूति लिमिटेड कार बनाने के लिए बनी फिर बाद को सरकार ग्रीर सत्ता के कोन्नाईवेंस से मारूति लिमिटेड ऐसा फैल गयी कि वह मारूति टेक्निकल लिमिटेड बनी फिर मारूति हैवी व्हीकल लिमिटेड वनी । तीनों कंपनियों के फंड इस प्रकार टांसफर होते गये ग्रौर कंपनी डिपार्टमेंट के लोग चपचाप सत्ता के भय से भयभीत होकर देखते रहे। बैंकों ने इन्हें बड़े-बड़े एडवांस दिये पंजाब नेशनल बैंक ने दिये और दूसरे बैंकों ने दिये । मैं वह सबके सामने कहना नहीं चाहता । क्या इसमें कानन की गलती है ? जब सत्ता में बैठने वाले लोग चाहे वे ग्राज के हों या कल के स्वयं भ्रष्ट होंगे और

भ्रष्टाचार फैलायेंगे तो कोई कानून भ्रष्टाचार को रोक नहीं सकता है ? जब सत्ता में बैठे हुए लोग, राजनीतिक नेता, सर्वोच्च सत्ता-धारी लोग भ्रष्टाचार को पनपायेंगे, ग्रपने परिवार के लिए, ग्रपने घर के लिए सरकारी कानुनों को तोड़ डालेंगे, सरकारी व्यवस्था को तोड डालेंगे तो कानन क्या करेगा ? श्रीमन्, जिस समय यह संविधान संशोधन विधेयक पेश हुआ था तब मैंने कहा था कि यह देश समाज ग्रौर सबके साथ एक जाल

(Amdt.) Bill, 1977

बट्टा है । श्रीर मिस्टर श्रोम मेहता ने उस 4P.M.दिन भझको नोटिम दिया था शाम को--

दल के खिलाफ बोलने के लिए। इसलिए कहा था कि उसमें गढ़द जोड़ा गया, सोगलिस्ट; ग्रार सोशलिस्ट शब्द जोडते हो, ग्रामदनी के ऊपर कोई सीमा नहीं बांधते हो, संपत्ति के उपर कोड सीमा नहीं बांधते हो। विडला को इतनी स्राजादी देते हो कि 300 करोड़ रु० का विडला ग्राज 1100 करोड का बिडला हो एया । आजादी के हार 30 साल के ब्रांदर हमारे समाजवादी प्रधान मंत्रियों के कार्यकाल के ग्रंदर 30 साल में 300 करोड रु० का बिडला 1100 करोड़ रु० का हो गया । हर तरह से ये पंजीपति अपने को सक्षम पाते हैं और सरकारों को, सत्ताधारियों को, अपनी पाकेट में रखते हैं।

थीमन्, दूसरा किस्सा सन लें ग्रभी हाल का, एसोशियेटेड जर्नल्स का है। पंजाब नेशनल बैंक ने एसोशियेटेंड जर्नल्स को 1.34 लाख एडवांस किया, यह जानते हए एडवांस किया कि कंपनी की हालत दिवालिएपन की है। भगर इसमें कानन की क्या गलती है ? जब सत्ता में बैठे हुए लोग सारे कानन की अवहेलना करा रहे हैं तब कानन की क्या गलती ? आप चाहे कितने ही संगोधन करें मंशोधन से ही नहीं हो सकता है। (Interruptions) श्रीमन, जरा ग्राप घंटी बजाना रोकें। मैं केंबल उदाहरण दे रहा हं, ज्यादा करू नहीं कह रहा है।

THE VICE CHAIRMAN (SHRI U. K. LAKSHMANA GOWDA): You can take two minutes more. Because you started discussing some other .subject, you forgot about the Bill.

श्री नागेश्वर प्रसाद शाही : जब साइमन्स को रुपया देने की बात हुई, चंदा देने की बात हई, इनकम टैक्स से सर्कलर जारी कराया गया कि यह अभाउंट डोनेशन में आएगा, टैक्स से एरजेस्ट होगा--- शायद कंपनी जा डिपार्टमेंट ने ग्रमी कोई सर्कलर जारी किया था । इस तरह से सरकार ने स्वयं कानन को तोडने के लिए कंपनी के मालिकों को प्रोत्साहित किया। इस में कानून क्या करेगा?

श्रीमन, तीसरा उदाहरण मोहन मीर्किस का है। ब्रापको याद होगा श्राप पुराने सदस्य हैं--मोहन मोकिस बग्ररीज के मालिक ने. जितनी गैलन गराव बनाने का लाइसेंस उस को मिला था, उससे दस-गना ज्यादा शराव बनाई और इहस्टीज हिपार्टमेंट ने जब चैक करा के उसके जिलाफ प्रासीक्यमन रिपोर्ट किया तो उस समय की इंडियन नेशनल कांग्रेस के जनरल सेकेटरी को स्वर्गीय कैप्टेन मोहन साहब ने अप्रोच किया उन को और कुछ लाख रुपये चंदे के रूप में दिए । वह उस समय लबनऊ में थे, लखनऊ से दिल्ली के इंडस्टीज मिनिस्टर को टेलीफोन किए कि भाई, इस आदमी ने चंदा दे दिया, अभी मामले को सरकायो किसी तरह से । इंडस्टीज निनिस्टर ने सेकेंटरी को बला कर कहा विदड्रा करो इस मामले को । सेकेटरी ने कहा मैंने फाइल पर ब्रार्डर पास कर दिए हैं, मैं कैसे उसको बदल सकता हं? भामला गंभीर था। स्राल इंडिया कांग्रेस कमेटी के सेकेटरी चंदा ले चके थे। ग्रार्डर बदलने के लिए सेन्नेटरी तैयार नहीं था। वह बदलने का मामला क्रपर गया और यह तय हुआ कि नहीं, अपने यहां से रुकता है तो डिपार्टमेंट के सेक्रेटरी रेफर कर दें कैबिनेट सेक्नेटरी को और कैबिनेट सेकेंटरी उस फाइल को दबा कर बैठ जाए-कैंबिनेट सेकेंटरी विचार करे तब तय होगा।

डिपार्टमेंट के सेकेटरी ने रेफर कर दिया कैंबिनेट सेन्नेटरी को । कैंबिनेट सेन्नेटरी इस फाइल को दबा कर बैठ गया और 10 साल तक, आज तक, उस मामले पर विचार नहीं हुआ। यह मैं उदाहरण दे रहा है कि जब सरकार में बैठे हुए लोग कानुनों को तोडेंगे, पंजीपतियों से चंदा लेने के लिए पंजीपतियों के हाथ में बेलेंगे, चनाव को भहंगा बना देंगे ताकि कोई गरीव आदमी कोई साधारण व्यक्ति चुनाव न लड सके। उस समय कानून तथा कर सकता है। वह सारा भाटाचार इस लिये चल रहा है कि देश के चुनाव इतने यहंगे बना विये गये कि एक साधारण क्षेत्र का चुनाव लड़ने के लिये भी दो. चार लाख रुपया चाहिए और कोई भी साधारण परिवार का गरीव कार्यकर्ता हिम्मत नहीं कर सकता चनाव लडने की जब तक कि वह किसी नेता की पंछ से ग्रपने को बांघ न ले।

THE VICE CHAIRMAN (SHRI U. K. LAKSHMANA GOWDA): Please wind up.

श्री नागेश्वर प्रसाद शाही : मैं वाइंड अप (Interruptions) कर रहा है। मैं बिल पर ही बोल रहा हं। दो एक उदाहरण और देना चाहता हं। किस्सा श्रीमन जानते हैं, मैं तो केवल नाम गिना रहा हं। प्रदीप नारंग का किस्सा आप जानते हैं।

THE VICE CHAIRMAN (SHRI U. K. LAKSHAMANA GOWDA): Please wind up.

श्री नागेश्वर प्रसाद शाही : कंपनीज बया भ्रष्टाचार कर रही हैं यह मैं बता रहा है। जयंती शिपिंग कंपनी के धर्म तेजा के बारे में मैंने बता दिया कि उन्होंने क्या क्या दिया, क्या क्या भेंट या उपहारस्वरूप चीजें दी (Interruptions) मिक कोट आदि की बात आप कहिये, मैं कुछ नहीं कहना चाहता । प्रदीप नारंग ने जो अब किसी बड़े आदमी के दोस्त बन गये हैं, उन पर किसानों का रुपया बाकी, मजदूरों [श्री नागेश्वर प्रसाद शाही]

Companies

का रुपया बाकी, बोनस बकाया, मगर थहां दस, पांच लाख रूपया चंदे में दे कर वह ग्रान भी पालियामेंट में आने को कोणिण कर रहे हैं और कंपनी सारी फलाप है। सरदार सरजीत सिंह मजीविया, गोरखपर का, उस ने भी रुपये के बल पर अपने को ए आई सी सी का मेम्बर बना लिया । जो स्नादमी 14 अगस्त, 1947 तङ कांग्रेस का सब से बहा दश्मन था, अंग्रेजों का दोस्त था वह ब्रादमी 15 अन्यत को एकाएक कांग्रेस का नेता बन गया । जिनने देश के पंजीपति थे उनसब का यही हाल है। इस विरना ने तो राष्ट्रियता तक को अपनी कोठी में वांध लिया और सुनिये । जो रुपना वान फंड में डालत हैं उस से मंदिर बनवा कर श्रपना नाम किया। दिल्ली का मंदिर भगवान का मंदिर नहीं कहलाता, वह विरला का मंदिर कहलाता है । उस में राम हैं या कण्ण हैं इस को कोई नहीं जानता, सारे लोग कहते हैं कि यह बिस्ला जी का मंदिर है। जनता के शोषण का रुपया और उस से विरता जी के नाम का मंदिर बन गया। लोग बिरला का नाम लेते हैं. भगवान का नाम कोई नहीं लेता ।

THE VICE-CHAIRMAN (SHRI U. K. LAKSHMANA GOWDA): I will call the next speaker.

श्री नागेश्वर प्रसाद शाही: जब ग्राप कहते हैं कि वाइंड ग्राप तो मैं एक वात कह कर ही ग्रापनी बात खत्म करता हूं जिन डिपाजिटमें को कंपनियों ने चीट किया है और उन का रुपया जो कंपनियां बेवाक करने को तैयार नहीं हैं उन को राहत देने के लिये इस कानून में व्यवस्था की गयी है। देखना यह है कि उनको कितनी राहत मिल पाती है क्यों कि कानून तो बहुत बनते हैं और सब श्रच्छे उद्देश्य से बनते हैं मगर उन का ग्राप्तीकेशन ऐसा होता है कि वह सफल नहीं हो पाते हैं। ग्रार बी ग्राई चूंकि उन को कंट्रोल करतां है, डिपाजिट्स की, एडवासेज कों, बैंक्स जो कंपनियों से संबंधित होते हैं उन को आर बी आई कंट्रोल करता है, लेकिन आप जानते है कि आर बी आई का गबनैर कीन अप्वाइंट होता है, कैसे अप्वाइंट होता है?

THE VICE-CHAIRMAN (SHRI U. K. LAKSHMANA GOWDA): Mr. Shah, it is not possible. There are so many speakers. You cannot go on like this. You have been saying for the last five minutes that you are winding up.

श्री नागेश्वर प्रसाद ज्ञाही : ग्रार बी ग्राई के गवर्नर पिछले तीन, चार सालों में कैसे अप्वाइंट हुए यह सामने आ चुका है। इस लिये लाजमी हैं कि जब तक हर एक क्षेत में, आर बी आई के गवर्नर्स के अप्वाइंटमेंट में, उन के डिप्टी गवर्नर्स के अप्वाइंटमेंट में मत्ता का भ्रष्टाचार समाप्त नहीं होगा तब तक यह लुपहोल्स रुकेंगे नहीं । कछ बनता विगडता नहीं इन बातों से । इस में भी 25 हजार की जगह 50 हजार की 293 में व्यवस्था की गयी है। इस तरह से धीरे-धीरे भेद खलते जायेंगे और यह कंपनियां अपना ब्लैक मनी बढ़ाती जायेंगी । इस कानून के होने के बावज़द खाज देश में 20 हजार करोड रुपये का ब्लैक मनी हो गया है। कहां तक इफैक्टिव है ग्रपना यह कंपनी कानून । (Time bell rings)

इसलिए मैं मंत्री महोदय से निवेदन करूंगा कि वह कृपया सोच विचार करके ऐसा कानून बनायें, ऐसा मजबूत कानून बनायें जो गरीब लोगों पर तो लागू होता है, किन्तु बिड्ला जैसे लोगों को भी बांध सकें। सधन्यवाद।

SHRI L. R. NAIK (Karnataka): Mr. Vice-Chairman, Sir, alter having heard the lucid exposition by two hon. Members—Mr. Raghunatha Reddy and Mr. Kalyan^Roy—on the subject. 1 feel diffident. If I were to. speak anything at length, I shall not be doing justice to the discourse they have given. However, all I would like to do

is to request the hon. Law Minister through you, Sir, to weigh what these two hon. Members have said on the subject and after weighing if he sincerely feels that the Companies (Amendment) Bill, especially with reference to the deposits, would affect the very economy of this country, then I would like to request him to refrain from pursuing this matter.

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However, if he wants my own experience about the matter, I would like to say that I live in Bangalore and I often go to Mysore. These two cities are the paradise of pensioners and I have known several companies who make a long list of all these Government officers who are about to retire. They even fathom out as to what their provident fund accumulations are, how much they are likely to set soon after their retirement and how to tap them so that they could deposit their money with these companies, with the result that several pensioners have done their job and now, I must say, there are many of them who have come to grief. The same is the case with the widows and some of the minor children. These are some of the sources which these companies tap to seek such deposits.

Sir, the question of deposits and the returning of deposits and the payment of interest thereon should legitimately belong to the channel of the banking system and if we were not to see that all such deposits go to the proper channels and they are not diverted into undesirable channels, then I am confident that we will be doing a great dis-service to the economy of this country. It was for this purpose that in 1974, this matter was considered at length. As the hon. Law Minister has rightly said, this is an amendment to the Indian Companies Act 1956—i.e. section 58(A). The Indian Companies Act, 1956 was amended very comprehensively in 1974 and at that time the people at the helm of affairs thought that the question of deposits and their return had amounted to a national evil and, therefore, it was

necessary that all efforts should be made by legal implication to put an end to it. It was with this objective in view that the Bill was introduced in Parliament in 1974. A thorough consideration was also made of this Bill so much so that Parliament felt that this should be referred to a Joint Committee of both the Houses. The Joint Committee, in their wisdom. after thorough consideration recommended that there must be severe provisions made in the Indian Companies Act so that the question of deposits should be put an end to as early as possible. That is why they said that if the deposits received were not returned within a specified time it amounted to a criminal offence. In fact, if the deposits were not returned by 1st April 1975 then the action of the company which has received the deposits amounted to an offence. Now, we know, Sir, that the Janata Government is now and then proclaiming the rule of law, and it is important also. I do agree that there should be rule of law. We find that several companies have committed several offences. Was it not the duty of the Janata Government to take action against the defaulters, against the culprits and see that a sort of deterrent punishment is given to them so that the other companies do not resort to such practices? Unfortunately, this has not been done. On the contrary, I am rather surprised that the hon'ble Minister should have ventured, to bring a Bill like this and given solace to those companies which have received deposits.

Here, in his introductory speech, he says that it would be rather hardship if we were to take criminal action against such companies. Now this is not the sort of thing which the nation expects of the Janata Government. When the offence has been committed it is the bounden duty of the Government to see that the culprits are brought to book. I, therefore, urge the Law Minister, through you, that he should resort to rethinking over this matter and see what best he could do.

companies

This is about deposits. About lance sheet and profit and loss acini I would like to say that the jor thing is a sound one. I have on several co-operative credit socre-s where such a provision also occurthat before the general body meet-of a cooperative society or a bank arranged it is imperative that both balance sheet and the profit and accounts are sent to the If they did sharebol-s. hold the general meeting then the question of supng or furnishing these documents not arise at all. Under this cover, auld like to place before this august se. several cooperative societies Carnataka—I cannot speak of other es-have taken shelter and see no such documents are placed be-the shareholders, before the co-rators with the result that a large ber of people, especially the down-den, the weaker sections, the poor always been kept in the dark, very recently the Karnataka Gov-rnment have introduced a similar sure as the hon'ble Minister has today in this House. So I would to request him that the copies of balance sheet and the profit and account should also be furnished he shareholders themselves and other If he can kindly I this creditors. amendment it will certainly helpful shareholders, regards such important dment of raising their third donations Rs. 25,000 to Rs. 50,000, of course, inly reason given is that the value has gone down consider-and, therefore, it was in the fit-of things that this limit of Rs. should be raised to Rs. 50,000. surse, the rupees value has gone and, as I can make out, this of Rs. 25,000 was put long back, then the rupee value has really down and it is in the fitness of I that the limit should be raised 50,000. But care has to be! taken that whenever a company gives lanation it is not a misplaced should go for the right purpose.

The Minister said that idea of donations for charitable purposes is a laudable one. When companies donate for such purposes, it is welcome. But in practice, Sir, as several hon. Members have pointed out, this is not the case. Under the cover of trusteeship the money is diverted from the company to their relations and friends and for their self-aggrandisement, and some measure should be taken to ensure that such things do not occur.

With these few words, Sir, I have done.

श्री कल्पनाथ राय : आदरणीय उप-सभाध्यक्ष महोदय, केन्द्रीय सरकार द्वारा जब कम्पनी ऐक्ट में संशोधन के लिये एक सैन्टल कंपनी एक्ट कमेटी बनाई गई थी. तो में नहीं समझता हूं कि कौन सी इतनी जल्दी थी कि इतनी जल्दी में ही यह कम्पनी ऐक्ट में संशोधन के लिये यह प्रस्ताव लाया गया है। बादरणीय उपसभाध्यक्ष महोदय, यह जनता सरकार सम्पूर्ण रूप से पंजीपतियों के नियंत्रण में है । इस सरकार पर प्रधान मोहन बिरला, गोयनका, टाटा श्रीर देश के बड़े बड़े पंजी-पतियों का पुरा नियंत्रण है और यह सरकार उनके हाथ में हैं। पिछली सरकार ने समाज-बाद की दिशा में महान कदम उठाये थे। हिन्दुस्तान के इतिहास में दुनिया का कोई भी व्यक्ति इस बात से इंकार नहीं कर सकता है कि श्रीमती गांधी ने समाजवाद की दिशा में बहुत बड़ा कदम नहीं उठाया । क्या बैंकों का राष्ट्रीयकरण समाजवादी कदम नहीं है ? क्या राजा-महाराजाभ्रों के प्रिवी-पर्सों को समाप्त करना समाजवादी कदम नहीं है ? क्या हिन्दुस्तान की ग्रर्थं-व्यवस्था में 70 प्रतिशत पब्लिक सेक्टर इकोनामी को प्राथ-मिकता देना समाजवाद नहीं है ? आदरणीय उपसभाध्यक्ष महोदय, जो वर्तमान सरकार है, इसका क्या ढांचा है ? इस सरकार ने 9 महीने के ग्रन्दर पहला काम यह किया कि बजट के माध्यम से हिन्दुस्तान के पंजीपतियों को अरबों रुपयों की सहलियतें दी । दूसरा कदम इन्होंने यह उठाया है कि 85 करोड

रुपये की एकमाइज ड्यूटी, जो चीनी मिल-मालिकों पर लगती थी, वह माफ कर दी है। तीसरा कदम इन्होंने यह उठाया कि इन्होंने कानून बना दिया कि जो मिलें सिक-मिलें होंगी, उन्हें बोनस नहीं देना होगा और जो मिलें प्राफिट में होंगी, उन्हें बोनस देना होगा। तो अब हिन्दुस्तान के सारे पूंजीपति अपनी ग्रपनी मिलों की बैलेंसं-शीट सिक-मिल बनाने की तरफ ले जा रहे हैं। ग्रब सभी पूंजीपति अपनी 90 प्रतिशत कम्पनियों ग्रौर मिलों को घाटे में दिखलायेंगे ग्रीर उन्हें सिक-मिल 🖟 इप में पेश करेंगे । इस प्रकार से हिन्दुस्तान है मजदूरों की पीठ में बहुत भयंकर छुरा घोंपा गया है ।

**Companies** 

श्रादरणीय उपसभाध्यक्ष महोदय, मान-**ी**य कम्पनी मंत्री श्री जांति भूषण जी, हो यह कानून लाये हैं, इस कानून के माध्यम । हिन्दुस्तान में ब्लैक-मनी जनरेट होगी, सके माध्यम से पूजीपतियों का नियंत्रण देगा या नहीं, यह एक सवाल है । केन्द्रीय रकार ने यह कानून बनाया है कि इसके पर, कम्पनी लाके ऊपर विचार करने के वे केन्द्रीय कमेटी है, उसकी जब रिकमन्डे-व प्रायेंगी, तो हम कम्पनी ला में संशोधन भा । 1974 में हमने कम्पनी ऐक्ट में बोधन किया। माज यह कहा गया है कि 5 हजार रुपये की जगह पर 50 हजार या हम चैरिटेबल फण्ड में दे सकते हैं। दरणीय उपसमाध्यक्ष महोदय, में प्राइवेट पनियों के संबंध में कहना चाहता हूं। **म्मे** 30 वर्षका यह अनुभव रहा है, मैं ती व्यक्ति का नाम नहीं लेना चाहता जो 30 करोड़ का पूंजीपति वा झव 120 करोड़ का मालिक हो गया है, 25 करोड़ का था आज वह 90 करोड़ का तक हो गया है, जो 10 करोड़ का मलिक था वह 100 करोड़ का मालिक हो गया है। स्तान के पूंजीपति इतनी तेजी से बढ़ें सलिए बढ़ें कि उन्होंने अपनी पूंजी का, ंपैसे का सही हिसाव नहीं दिया

भौर उन्होंने पेपनी ब्लैक मनी डाइवर्ट करके दूसरे उद्योगों भै खर्च की । ग्रादरणीय उप-सभाध्यक्ष महोदय में ग्रापको कानपूर के अंगेर्ड पुरिया साहब के विषय में कहना चाहता 🗲 1947 में उनके पास एक भी कार्यनी नहीं थी, ब्राज उनके पास पच्चीसों कम्पनियां हैं। म्राज वहां के मजदूरों पर गोली चलाई गई पचासों मजदूरों की जान चली गई। कम्प-नियों का जो चेरिटेबल फंड होता है, लेबर वेलफैयर फंड होता है, जो मजदूरों के फंड होते हैं, उन फंडो का करोड़ों रुपया वे डाइवर्ट करके दूसरी कम्पनियां खोलते हैं ऋौर वे अपने मजदूरों को वेतन तक नहीं देते अपीर राष्ट्रीयकृत वैंकों से भी पैसा ले लेते हैं इस तरह से एक कम्पनी जिस पूंजीपति के हाथ में थी वह पचास कम्पनियों का मालिक बन जाता है। इन्हीं तरीकों से चेरिटेबल फंड, वेलफेयर फंड का गलत ढंग से प्रयोग हो रहा हैं। ब्राही जी चले गए वरना मैं उनको बड़ी-बड़ी वातें सुनाता । मैं ग्राज, हिन्दुस्तान की सरकार, जनता सरकार की दिशा क्या है ? में बताना चाहता हूं यह सम्पूर्ण रूप से दिशाहीन सरकार है, समाजवाद की शत्र नम्बर एक है, सम्पूर्ण रूप से पूंजीपतियों के नियंत्रण में है। ग्रगर कांग्रेसी सरकार ने कुछ पूंजीपतियों से कोई मदद ली होगी यह सरकार सम्पूर्ण रूप से पूंजीपतिरं को तरफ है। भ्रादरणीय उपसभाष्ट्रयक्ष त की पूंजीवाद को खत्म करना को' महोदय, काम नहीं है। समाजवाद की इं भासान श्रीर उसकी इम्पलीमेंट करन / बात करने बात नहीं है। बैकों के राग त कोई मामूली पर कांग्रेस पार्टी दो टुक द्वीयकरण के सवाल के राष्ट्रीयकरण के द हों में दूर गई। वैकी भीर मोरारजी देर समन बौधरी चरण सिह करके ग्राए हुए 🗦 तई जनता का रुप धारण सकता कि सर ्। इतिहास इनकार नहीं कर में जनता र वाजवाद के शतु प्राज हिन्दुस्तान णीय उण /रकार के कप में भाए हैं। भादर-,सजीव्यक्त महोदय, बैंकों के राष्ट्रीय-करण को भौर राजा महाराजाओं के प्रिवीपसं समाप्त करने के लिए विरोधी बौधरी चरण

# [श्री कलानाथ राय]

सिह और मोरारजी देसाई आज हिन्दस्तान · में जनता का नाम ले कर गद्दी पर ब्रासीन हैं। पब्लिक सँक्टर के दृश्मन, कोर इकानामी के दशमन, स्टील इंडस्टी के दश्मन, सीमेंट इंडस्टी के दृश्मन, एरोनाटिक्स के दृश्मन, हिन्द्स्तान में पब्लिक सैक्टर इकानमी के जन्म-जात शव बाज हिन्दस्तान की सरकार पर विराजमान है ग्रौर इतिहास का विद्यार्थी इन वातों से इन्कार नहीं कर सकता कि समाजवाद के शस्त्र हैं वही ग्राज हिन्दुस्तान में जनता सरकार के रूप में आए हुए हैं और उन्हीं के हाथ में जनता सरकार का नियंत्रण है । क्या इन्होंने पिछले 9 महीनों में एक भी ऐसा कदम उठाया है, जिससे हिन्दस्तान की 50 करोड जनता के दिल को छुग्रा हो। -इंदिरा गांधी ने राजा-महाराजाओं के प्रिची-पर्स समाप्त किए तो हिन्दस्तान का किसान ग्रीर मजदर नाच उठा ग्रीर गांव-गांव में यह आवाज थी कि हिन्दस्तान से राजा चले गए, हिन्द्स्तान से महाराजा चले गए । जब बैंको का राष्ट्रीयकरण हम्रा तो हिन्द्रस्तान की जनता ने एक अंगडाई ली और यह चीज जनता के मन को छ गई। इससे सारा देण नाच उठा । इंदिरा गांधी की सभाग्रों में 15-15 लाख जनता की भीड हुई थी मगर जनता सरकार ने पिछले 9 महीनों में क्या कोई ऐसा कदम उठाया है जिस कदम से हिन्दुस्तान की आम जनता के मन को छुआ हो, हिन्द्स्तान की 90% जनता ग्राज महंगाई, भ्खमरी परेणानी का णिकार है । आज मंहगाई चरम सीमा पर जा रही है। इसलिए ग्राज जनता सरकार के मंद्रीमंडल का मन टटा ह या है, जनता सरकार का मन दुटा हम्रा है, उनके मन में देश और समाज की नदी रचना करने की कोई भी कल्पना नहीं है। आदरणीय उपसभाध्यक्ष महोदय, क्या हमने दाटा को 300 करोड़ रुपये का लाइसेंस दिया है. क्या ग्राज भी कांग्रेस सरकार पावर में है? क्या टाटा को 300 करोड़ का खाइसेंस इस सरकार

ने नहीं दिया ? श्रीर जो तरह तरह के लाइसेंस दिए जा रहे हैं क्या उनमें उनके माध्यम स नहीं दिए जा रहे हैं । क्या हिन्दुस्तान के चीनी मिल मालिकों को 85 करोड़ की नई छूट उन्होंने नहीं दी, क्या हिन्दुस्तान के बजट में उन्होंने पूंजीपतियों को जो श्रपनी मिलों को सिक बना रहे हैं लाभ श्रीर मदद करने के नाम पर श्ररबों रुपये नहीं दिए हैं ।

क्या उन्होंने बोनस एक्ट में अमेंडमेंट करके हिन्दस्तान के पंजीतितयों को अरबों रुपया देने का फैसला नहीं किया है ? तो फिर ग्राप समाजवाद पर ग्रीर देश की ग्रर्थ-व्यवस्था पर बहस करने का काम बंद कर दीजिए । इस सवाल पर बहस करने की हिम्मत हो तो आपके बड़े बड़े नेता जो अपने ग्रापको ग्रर्थ गास्त्र का विद्वान समझते है उनको इसमें बहस करनी चाहिए। ग्रादरणीय उप सभाध्यक्ष महोदय, हमारे देश की नेता श्रीमती इंदिरा गांधी ने गलती की कि सांप को छेडा, समाजवाद के सांप को डंडा मारा। बाद में इस सांप ने विकराल रूप धारण कर लिया ग्रीर हम पर हमला कर दिया। श्रीमती गांधी को समाजवादी सांप की श्रथनी को कुचल देना चाहिए था। हाफ वे डेमोकेसी ग्रौर हाफ वे सोशलिज्म के कारण हमारा यह दिन ग्राया । हमने ग्राधे समाजवाद के रास्ते को ग्रहण किया इसलिए हमको यह दिन देखना पड़ा स्रीर इसीलिए हम हारे है। भ्रगर हमने समाजवादी दिशा में कदम उठाया होता तो इनकी हैसियत नहीं है कि इस तरह की बातें करते ( $_{Time\ bell\ Rings}$ ) श्रादरणीय उप-सभाध्यक्ष महोदय ग्रभी मुझे कंपनी एक्ट के संबंध में वातें करनी है। मेरी समझ में नहीं आता है कि देश के बड़े बड़े नेता यह पाखंड क्यों फैलाते है। बिना किसी कंपनी से पैसा लिए कोई भी हिन्दस्तान का दल चनाव नहीं लड सकता । कांग्रेस सरकार ने कंपनियों पर बैन लगाया लेकिन चनाव लड़ने के लिए हमको पैंसा कंपनियों से सोबेनियर के नाम पर लेना पडा, यह बात सही है।

श्रीमन , ये कहते हैं कि श्रीमती इन्दिरा गांधी ने पैसा लिया । तो क्या कांग्रेस पार्टी जीप से लाडी श्रीर ये पैदल चुनाव लाडे ? मोरारजी देसाई और चौधरी चरण सिंह क्या पैदल चुनाव लड़े ? क्या शांति भूषण की पार्टी या अटल बिहारी वाजपेयी पैदल लड़े कांग्रेस पार्टी ने. कांग्रेस सरकार ने पैसा लिया तो क्या जनता पार्टी के घटकों ने पंजीपतियों से पैसा नहीं लिया ? ग्राज क्या बज मोहन विडला, अद त बिहारी बाजपेयी के घर पर डिनर नहीं लेते हैं ? क्या के ० के० बिड़ला सुबह शाम मंत्रियों के घर नहीं जाते ? क्या हिन्दुस्तान के जाने माने भ्रष्ट श्री गोयनका साहब दिन रात चन्द्र शेखर की ग्रगल बगल में नहीं घमते ? क्या हिन्द्स्तान की जनता की ग्रांखें ग्रंधी हैं ? क्या इसको हम देखते नहीं है ? क्या हम इसको झुठ कहेंगे ? क्या नवल किशोर टाटा को 3 सौ करोड़ रुपए का लाइसेंस जार्ज फर्नेन्डीज ने दिया या नहीं ? क्या श्री बीज पटनायक एक जापानी मल्टी नेशनल कम्पनी से स्टील प्लांट बनाने का समझौता कर रहे हैं या नहीं ? अतः श्रादरणीय उपसभाष्यक्ष महोदय, ऐसे पाखंड से कैसे काम चलेगा ? मैं तो शांति भूषण से कहना चाहंगा कि अगर थोडी सी ग्रापके ग्रंदर बात है तो ग्राप कम्पनी ला में इस बात की व्यवस्था कीजिए कि कम्पनियों को इस बात की छट है कि वे जिस पोलिटिकल पार्टी को डोनेशन देना चाहती हैं. दे सकती हैं। ग्रमरीका में, इंग्लैंड में, ग्रीर दनिया के किसी मुल्क में जहां प्रजातंत्र है, जनता के माध्यम से बोट होता है वहां ऐसी पालिटिकल पार्टीयों को कम्पनियां सब्सिक्रिप्शन देती हैं, फिर चाहे वह सत्ता-हद पार्टी हो या विरोधी पार्टी हो । इसको

Companies

वहां बुरा नहीं माना जाता है। इसलिए हिन्दस्तान के कम्पनी कानन में भी ऐसी व्यवस्था हो जानी चाहिए कि जो कम्पनियां जितना पैसा खले ग्राम चन्दे के रूप में देना चाहें. किसी पालिटिकल पार्टी को, तो वह दे सकती हैं। ग्रलाबा इसके ग्रापने तरीका वनाया चन्दा लेने का कि कम्म्पनियां 25 हजार या 50 हजार चैरिटेबल फण्ड में दे सकती हैं। ग्राप चैरि:ेबल फण्ड के नाम पर करोड़ों रूपया लेने जा रहे हैं ग्रीर चंकि श्रापको आगामी चनाव लडना है इसलिए आपने हिन्दुस्तान के पंजीपतियों से, कम्पनी मालिकों से पैसा लेने के लिए जल्दी से जल्दी कम्पनी ला श्रमेंड किया तथा इसमें 25 हजार श्रीर 50 हजार का प्राविजन किया है। श्रापने चीनी गालिकों को 85 करोड़ की छट देकर चीनी मिल मालिकों से रुपया लेने का प्रयास किया है। पिछले चनाव में चौधरी चरण सिंह ने मोदी साहब से 50 लाख रुपया लिया था (Time bell Rings) ग्रादरणीय उपसभाध्यक्ष महोदय, श्रम मंत्री जी एक कानन लाये कि अब बोनस सिर्फ उन्हीं में दिया जायेगा जो कम्पनियां प्रोफिट में होंगी। आज जयपुरिया, डालमिया, सिहानिया, पदमा-नियां ये सारे अपनी कम्पनियों को सिक दिख-लाने जा रहे हैं, उनकी इस प्रकार की बैलेंस शीट बनाने जा रहे हैं। हम लोगों को इसकी जानकारी है। यह इसलिए कर रहे हैं कि वे ग्रगर ग्रपनी कम्पनियों को सिक दिखलायेंगे तो उनकी इंडस्टी सिक मानी जायेंगी ग्रीर जब सिक मानी जायेंगी तो उनको 8 प्रतिशत बोनस नहीं देना पड़ेगा । अब इस सरकार ने 3 कानन बनाए-एक बोनस का कानुन जिस के मातहत हम हिन्दस्तान के पंजीपतियों को अरबों रुपए लेने की खली छट दे रहे हैं, दूसरा चीनी मालिकों को लाभ दिया और उसमें भी ग्ररबों रुपए की छट दे दी, ग्रीर ग्राप ग्रव हिन्द्स्तान की कंपिनयों का यह कानन बनाने जा रहे हैं और उस के माध्यम से अरबों रूपयों की छट मिलेगी और करोड़ों रुपये चंदा लेंगे...

THE VICE-CHAIRMAN (SHRI U. K. LAKSHMANA GOWDA): Pleased sit down. You can speak on the Bonus Bill. You will have time then.

श्री कल्पनीय रायं : एक वात कह कर खत्म करूंगा । श्रापने ग्रामीण-अर्थव्यवस्था की तथा देश के गांवों को मुधारने का, किसानों की हालत मुधारने का, खेती को मुधारने का वचन देकर सत्ता में ग्राए । चरण सिर्ह कहते हैं जवाहरलाल ने कटीर उद्योगों की प्राथमिकता नहीं दी । खांडसारी उद्योगों की प्राथमिकता नहीं दी । खांडसारी उद्योग गांवों में चलता है, कोल्हू पेरने का काम गांवों में चलता है, कोल्हू पर ग्रापने टैक्स बढ़ा दिया, गुड़ पर टैक्स बढ़ा दिया, खांडसारी पर एक्साइज इयूटी बढ़ा दी ग्रीर शहरों के मिल-मालिकों का 85 करोड रुपये उन्होंने माफ कर दिया । ग्रव श्राप ग्रामीण-श्रवंव्यवस्था को मुधारना चाहते हैं या पूंजीवादी व्यवस्था को बढ़ावा देना चाहते हैं....

THE VICE-CHAIRMAN (SHRI U. K. LAKSHMANA GOWDA): No, no. Please sit down. I will have to call the Minister.

## श्री कल्पनाव राख: एक मिनट ग्रादरणीय उपसभाष्यक्ष महोदय ।

THE VICE-CHAIRMAN: (SHRI U. K. LAKSHMANA GOWDA): Half a minute. Please finis\*.

श्री कल्पनाब राय: श्रादरणीय महोदय, श्रीमती इन्दिरा गांधी ने मल्टी नेणनल कंपनियों पर रोक लगायी। जनता सरकार हिन्दुस्तान की टाटा, बिड़ला, डालमिया की कंपनियों को अमरीका की मल्टी नेशनल कंपनियों को अमरीका की मल्टी नेशनल कंपनियों में कोलोबरेशन की छूट देती है। इसमें न केवल हिन्दुस्तान की राजनीति पर अमरीका छा जाएगा बल्क अमरीकी पूंजी हिंदुस्तान के चुनाव में लगने जा रही है जिसका परिणाम यह होगा कि देश समाजनादियों के हाथ में न रह कर पूंजीपतियों के हाथ में न रह कर पूंजीपतियों के हाथ में चला जाएगा। धन्यवाद।

SHRI SHANTI BHUSHAN: Chairman Sir, I would first like to express my most grateful thanks to the Member Shri Lakshmana Gowda for having given the most whole-hearted support to this Bill Is Welcome his words of that this provision should be caution applied with 1 the utmost strict scurtiny. hopt that no hon. Member of this House or any person would have any cause, for complaint so far as that is concerned. He has expressed the view. that political donations should be permitted. And I was rather surprised that Shri Kalp Nath Bai, who is the most, revolutionary Member of this House; also supported the same sentiment that is the companies should be allowed to give donations to political parties. 1 have been hearing the hon. Member Shri Kalp Nath Rai on so many occasions with rapt attention and with great admiration. I would like to pay a tribute to him and to his capacity also, the capacity of his lungs because I have not been able to comprehend as to how his lungs are able to bear so much strain. Perhaps it must be some medical secret of his. But his speech this afternoon was a little different from his other speeches in some respects. Of course, his universal refrain was there. All the time he speaks, it appears not only from his words but also from his gestures, from his tone, as to how sorry he is that the Janata Government is in power and is running the affairs of the country. I entirely appreciate his sentiments. I can-fully sympathise with the fact that for so many years to come-I do not know whether it will be 30 years or 50 vears—he will have to carry on in this But I hope that his lungs would be strain. able to bear this strain for the next 30 or 50

SHRI KHURSHED ALAM KHAN (Delhi): No, not that long. The Day of Judgment will come soon.

SHRI SHANTI BHUSHAN: But the difference that I discovered in his speech of this afternoon and his speeches on other occasions was that on every other occasion and for some

time this afternoon also he was very appreciative of the policies which have been carried on in this country by the Congress Party in general and by Shrimati Indira Gandhi in parti cular; but today; I do not know whe ther wittingly or unwittingly, he hap pened to reveal that during this pe riod of 30 years of the Congress rule, the big capitalists who had only a few crores of rupees wealth and assets have now acquired they now possess, a very large amount exceeding Rs. 1.000 crores or so, with the result that I conclude now there is a growing dis satisfaction in his mind so far as the policies which had been pursued by the Congress in general and Shrimati Gandhi in particular are concerned. Then the main point which has been made by several honourable Members which I deeply appreciate—I can well understand as to why they have been at pains to make this point—is that they found very rightly that there is quite a substantial amount of discre tionary power which is sought to be conferred by this amendment in Sec tion 58A, and very rightly they were apprehensive about the possibility of gross misuse of any discretionary power. I fully appreciate their because naturally sentiment the human mind draws inferences from its past experience. They have the experience of the last 10 years and particularly experience of the last 2 years of the Emergency before them to draw certain conclusions and entertain a certain apprehension that if a dis cretionary power is conferred, it is bound to be misused, not noly mis I do not blame used but abused. them. But of course, my words in this today House might not conviction; they might carry pear to be empty words. But I hope a day will come, I hope after some time my words will succeed in carry ing conviction. I would like to give one assurance to the honourable Members of this House, particularly the honourable Members who have said, who have discerned as to why provision, this amendment, has been conceived and why this Amendment has been brought in the month of November-they have conceived and of covrse they know much better than my self as to why this Amendment has heen brought, because they feel this .amendment been brought because the Janata Party needs money for elections and each one of the discretions which has been sought to be conferred by this Provision will be exerciser in order to extort money from the by siness peo-pie, from the companies which might be contravening the provisions of Section 58A and so on. Again I do not blame them either; if these things were done in the past by somebody and if they happened that those things had to know done and if they think they had been parties either wittingly or unwittingly to such things. I would not like to blame them for drawing such on inference but if my words can carry conviction, if they can carry the slightest impression, I would like to give this assurance and say, I know at least my concience is clear. I know as to why this provision has been brought, and nothing can be farther from the truth than the misgivings which have been expressed that the provision has been brought with a desire to extort some money from companies. The day any of these provisions is used or if anybody even dreams of or thinks of using this provision for the purpose of extorting money from companies for any purpose whatsoever, that day I would not be on the Treasury Benches here....

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SHRI KALP NATH RAI: Very good, very good.

SHRI SHANTI BHUSHAN: Then, Shri Raghunatha Reddy thinks that one more commission of inquiry is necessary to go into this whole matter. Of course, there has been criticism at times in various quarters that too many commissions of inquiry have been appointed. But I was rather surprised to find that the honourable Shri Raghunatha Reddy is not one who thinks in that direction. He thinks that too few commissions of inquiry

have been constituted and therefore he was at pains to say that one more commission of inquiry is necessary to go into the matter as to why the companies have not complied with the requirements of Section 58A during the last 21 years. He must realise that it was the same Government which had conceived this provision 58A and it was the same Government which brought that provision in the Statute Book. Now he wants a Commission of Inquiry to go mto these matters. I have not been able to discern as to what is his real objective in making this demand for a Commission of Inquiry. May be he has some information or maybe he does not have very friendly relations with somebody whom he now wants to get implicated through a Commission of Inquiry and for that purpose he wants a Commission of Inquiry to be constituted. So far as I am concerned, a Commission of Inquiry can be brought into existence only in public interest or for a public purpose and not for the vindication of a private grievance. So, I am sorry I may not be able to oblige him so far as this demand is concerned.

Of course, he referred to a parallel banking system I myself said in my opening speech and I myself paid a compliment to those who have conceived this idea of having 58A that it was for a very good reason that this provision was brought. I have no quarrel with the objectives behind 58A. It was very proper to curb this parallel banking S3'stem and to prevent abuse of this parallel banking system. I would like to ask the hon. Members as to whether this well-conceived provision has succeeded and, if not, why. Even if those who conceived this provision could not ensure its success, then it is a matter to ponder over and find out as to what was the real reason why it had not succeeded and it is for us to ensure that it succeeds in future. A time will come when the hon. Members will have to compliment amendment and say. "We are happy that the objectives which were conceived in 1974 have now been achieved".

He also referred to the parallel monetary system or the evil of black money. I hope no hon. Member would blame us for this evil of parallel monetary system in the country which has been operating in the past. ...

SHRI KALP NATH RAI: You are there for one year.

SHRI SHANTI BHUSHAN: Only for nine months and this period is very useful for certain other purposes.

referred to the fairly popu He also lar concept of donation to political sou This concept has cropped up venirs. in this House as well as in the other House on a number of occasions. have had occasions to make the posi tion of the Government clear so far as this matter is concerned. Still. briefly I would like to repeat it. The mere payment of some amount for an advertisement in a souvenir of a poli tical party, by itself, will not construed as contravention of section 293A of the Companies Act. Nobody can say, I do not say, and the Govern ment does not say that it will be contravention. All the legal experts who have given advice on this subject have uniformly accepted that if there is a genuine advertisement which is given on proper rates or reasonable rates, even if the rates are not entirely reasonable, but are within the limit of reasonableness, then it cannot be a contravention of the section. It would depend on the kind of advertisement, the kind of journal or souvenir and therefore taking all the circumstances into consideration one can say whether it is a genuine advertisement In that case, even if the rates not. not entirely reasonable, are nobod\ would say that it is a contravention. It will depend upon the facts of each Uniform principles case of donation. cannot apply to all cases. On the basis of the facts collected in each case by the Government, a judgment will have to be formed in each case whether it can be regarded within the scope of genuine advertisement, or not. Or. a

judgment will have to be formed as to whether it goes much beyond the concept of genuineness and it must be regarded as a pure and simple donation and a view would be taken as to what would be the proper course of action in those cases. A point was raised by Mr. Kalyan Roy who, I find, is another monopolist, if I may say so, with great respect, in the sense that he monopolises the questions insofar as the companies are concerned. I find that whenever I have to deal with and finalise the answers to the questions relating to the companies, 90 per cent of the questions—"it is not necessary to go up to 90 per cent to fall within the concept of monopoly-on companies are asked by Mr. Kalyan Roy. That shows how well informed he is and how much time and attention he is devoting to companies and he is not afraid of being called a monopolist in this respect. But his main complaint against me was the same kind of a complaint that was also voiced in the other House when this Bill was considered and it is this that when a Committee has been appointed to go into the matter, to go into the Companies Act and the MRTP Act and to review them comprehensively ana 10 make recommendations, why I should resort to this piecemeal legislation, why we should do certain things now and do certain other things later, why we should do things in instalments and so on and so forth. Well, that is an approach, which is an understandable approach, and many people believe that the Congress Party had been adopting this approach for the last thirty years. They had probably been feeling as to why they should solve the problems of the people, the problem of poverty, the problem of unemployment, in a piecemeal manner and that, after all, they should solve all those problems at once, all at once, at one step. So, they were waiting for the day when they would have the capacity to solve all the problems of the country including the problem of poverty, the problem of unemployment, etc. They also seem to have thought: "Why do anything

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in a piecemeal manner?" So, that is an understandable approach and, therefore, they were advocating that I should also adopt the same approach. But I would very humbly like to say that if we are able to solve a problem today, why not solve it today and why we should wait for tomorrow when we are able to solve it today itself.

SHRI KALYAN ROY: Sir, I have been misquoted. I do not want to interrupt him. But I would like to make one point clear. I only asked him a simple thing: When he has assured the House that a proposal was there to revise the existing guidelines, why could not he do something about the other thing? Instead or giving a serious thought to the question of remuneration of the part-time and whole-time managing directors of the companies, why was he doing the other thing? When this was under consideration, what was the hurry to bring forward this legislation and not do the other thing?

SHRI SHANTI BHUSHAN: I have only dealt with your first point and I have taken note of the half-a-dozen points that you have made and I will deal with them in a piecemeal manner and not all at the same time.

SHRIMATI MARGARET ALVA (Karnataka): Mr. Shanti Bhushan, when you can do all the things today, why wait for tomorrow?

SHRI SHANTI BHUSHAN: Thank you. I have taken note of it.

Now, Sir, so far as the second important point made by the honourable Member, Shri Kalyan Roy, is concerned, I said sometime back that the question of revision of the guidelines in regard to the managerial remuneration in the companies was under the' consideration of the Government and his complaint was that no hurry has been shown in that regard and that, in spite of the fact that the matter was stated to be under the consideration of the Government, the revised guide-

### :[Shri Shanti Bhushan]

lines have not been brought out so far. So. Sir, I would like to take the House into confidence. The question, the entire question of the wages and income policy, is under the consideration of the Government. The Bhootha-lingam Committee has been appointed. Because this is a very important subject matter, I would like to say that the same kind of approach, namely, the piecemeal approach should not be made at least in this matter and it should be a comprehensive approach, а consistent approach. Therefore, let the principles be laid down, let the Bhoothalingam Committee go into the matter. And, Sir. if the Bhoothalingam Committee has gone into the matter and the broad policy on this wages and income question, which is a very important and sensitive matter, has been defined, then, in the light of and in accordance with that broad policy, this question of revising the guidelines relating to the managerial remuneration would be considered. I say this because these are all not matters on which something can be decided today and then it can be revised tomorrow. So, the approach was to consider the whole question in a comprehensive manner rather than in a piecemeal manner. Of course, Sir, the honourable Member also said that he wanted to compare because he could not see anything good in this at all and that he could not say anything, till of course, a new and a different stage had been reached and he would wait for that stage or for that day when everything would be good and proper in every direction. But until then he wanted to equate the present Government with the previous Government. But I would like to request him to waite a little and see. After all, people have reposed tremendous confidence in this Government and in the Janata Party. Of course, it is possible for the Janata Party to belie these hopes and also to fulfil these hopes. Let me express the hope, because the initial period of nine months cannot be proper index to judge the real performance c any Government, a Government which takes over after a period of thirl years' rule by another party. There fore, people are willing to wait. The shall wait, and they shall judge the Government properly. And I hope the Janata Government will come up wit, flying colours on the day judgement also as it came out wit flying colours towards the end of the emergency period and in the last Lok Sabha poll. I would not like to say anything more at this stage.

The hon. Member Shri Kalyan Roy made various complaints against the Company Affairs Department. Well this is not the occasion for that am 1 would not like to go into these comp laints.

One thing I would like to refer to So far as the complaint relating to non-filling up of top post in the Monopolies Commission is concerned, hon. Member Shrimati Adivarekar also referred to that. Therefore, I would like to make a special mention of that. Now, it is true that when we came in office we found a certain situation which had been continuing. But at this stage I would like to pay a compliment to Shri Jhala who is a very able person and who has been carrying this burden very gallantly. Hon. Members would, I hope, appreciate that the Monopolies Commission is a very sensitive Commission. It is not like an ordinary committee or commission in which any person can really play the role. It is a very sensitive one and if a person has to be selected for the top it has to be done very carefully. The entire Monopolies Act is a kind of an Act which is a very delicate subject. I did not get sufficient time in the past for this. I plead guilty to the charge that I should have perfomed this duty much earlier. But I am happy to assure the hon. Members that very soon, in the near future, we will have a Chairman, and I have no doubt that the hon. Members would welcome the choice of the person who would be appointed

Chairman. That is all I can say in this matter at this stage.

Then, another suggestion was made by Shrimati Adivarekar about the Company Law Board publishing figures about the payment of donations for charitable purposes, and so on. Well, this is a suggestion, and therefore I can only note the suggestion.

Then, there was a suggestion as to whether a separate statute is required to deal with Government companies. So far as that matter is concerned, I hope the observations of the hon. Members would be taken due note of by the committee which is going into the question of extensive revision of the Companies Act and the Monopolies and Restrictive Trade Practices Act, and they would apply their mind to this matter.

Then, hon. Member Shri Dhabe's complaint was that while he welcomed amendment of section 220, wny provision was not made about the supply of copies of Balance Sheets to the shareholders I would like to draw his attention to section It is true that section 219(1) deals with certain thing to be done in the context of the holding of Annual General Meetings. But so far; as sub-section (2) of this section is concerned, it is not conditional upon sub-section (1). It is a general provision, and as I see it, it gives absolute right to every shareholder to get a copy of the Balance Sheet, provided, of course, one exists. long as this amendment which is being introduced was not there, of course, it would not have been possible for a shareholder to copy of the Balance Sheet; it may get a not be prepared at all. But once a required to be Balance is Sheet and required to be filed with prepared Registrar. then it will be in existence; it will be with the company. And as I see it. it can be said the that right by sub-section (2) of section 219

come into play. It would be open to every shareholder to get a copy of the balance-sheet from the company. Therefore, I think there is ample provision. (Interruption) Sub-section (2) says that it shall be given. Therefore, ample provision is already there quite apart from the fact that once this document is filed with the Registrar, any person can inspect it because it becomes public property. Some complaints were made in regard to the charitable trusts which the various companies run.

5 P.M.

THE VICE-CHAIRMAN (SHRI U. K. LAKSHMANA GOWDA): The next item has to be taken up at 5 o'clock.

SHRI SHANTI BHUSHAN: That is all that I have to say. These are the points which were made by the hon. Members. I hope I have dealt with them extensively. If there is any point which has escaped through oversight, 1 would like to be forgiven for that lapse. With these words, I commend this Bill to the House.

THE VICE-CHAIRMAN (SHRI U. K. LAKSHMANA GOWDA): The question is:

"That the Bill further to amend the Companies Act, 1956, as passed by the Lok Sabha, be taken into consideration."

The motion was adopted,

SHRI SHANTI BHUSHAN; May I move?

THE VICE-CHAIRMAN (SHRI K. LAKSHMANA GOWDA): We shall take it up next week because it is already 5 o'clock. We shall take up the Children (Amendment) Bill also next week.

THE MINISTER OF STATE IN THE **MINISTRY** OF LABOUR AND PARLIAMENTARY AFFAIRS (DR. RAM KRIPAL SINHA): We can take it up because in today's list of Business it is written "To be taken up at 5.00 P.M. or as soon as the preceding items of Business are disposed of..."

THE VICE-CHAIRMAN (SHRI U. K. LAKSHMANA GOWDA): It cannot be taken up after 5 o'clock. Now we take up Half-An-Hour Discussion.

## HALF-AN-HOUR DISCUSSION RE-GARDING PROSCRIPTION OF THE NOVEL WHICH WON THE SAHITYA **AKADEMI AWARD FOR 1976.**

श्री श्रीकान्त वर्मा (मध्य प्रदेश) : उपसमाध्यक्ष महोदय, इस सदन में कानून ग्रीर व्यवस्था पर लगभग हर रोज बहस होती है। ग्राज मैं इस बहस को जरा दूसरी तरफ मोड़ना चाहता हुं क्योंकि यह कानून ग्रीर व्यवस्था का सवाल नहीं है बिल्क कानन ग्रौर कला ग्रौर साहित्य की व्यवस्था का सवाल है। जब समाज की व्यवस्था में गडबडी होती है तो कानन से उम्मीद की जाती है कि उसमें दखल दे लेकिन साहित्य और कला की अपनी व्यवस्था होती है जिसमें कानन को दखल नहीं देना चाहिए। यह बड़े दुर्भाग्य की बात है कि अंग्रेजों ने अपनी विरासत के रूप में इंडियन पेनल कोड में दो धारायें, ग्रनच्छेद 292 ग्रीर ग्रनुच्छेद 298 जोड़ी जिनके तहत साहित्य में ग्रीर कला में सीघे सीघे दखलंदाजी की जा सकती है और पिछले 30-40 सालों में बहुत सी कितावें इन्हीं धाराम्रों के मन्तर्गत प्रतिबंधित हुई हैं और ग्रव भी उन पर वैन लगाने का सवाल है। मैं हाल के एक मामले की ग्रोर सदन का ध्यान ग्रौर मंत्री महोदय का ध्यान ग्राकृष्ट करना चाहता हं ग्रीर वह है पंजाबी के एक उपन्यास "बामलाहजा होशियार" का । पहले तो मैं इसके लेखक के विषय में बतान। चाहता हं। इसके लेखक है पंजाबी के प्रतिष्ठित साहित्यकार डा० नगेन्द्र सिंह ग्रीर बहुत ग्रर्से तक वे राष्ट्रपति के सेक्रेटरी रहे, ग्रनेक भारतीय दूतावासों में भी रहे एक लेखक के रूप में उन्हें ख्याति प्राप्त है। उन्होंने सभ्यता के संकट की लेकर एक उपन्यास लिखा। मैंने अभी हाल में यह उपन्यास पढ़ा और उसकी

थीम संक्षेप में यह है कि ग्रमरीका के क़नेडी इन्टरनेशनल एयरपोर्ट पर करीब 15 हजार लोग बर्फ में फंस गये थे वे कई रोज तक बर्फ में फंसे रहे, निकलने का कोई रास्ता नहीं था । जब बर्फ समाप्त हुई ग्रीर वे वहां से निकले तो वे एक बीमारी लेकर निव से । उस बीमारी का इलाज टेक्नालाजी के पास, साइंस के पास नहीं था । ग्रंत में विज्ञान और टेक्नालाजी जहां विफल हए वहां टोने टोटके, जादू, ग्रंध विश्वास ग्रादि काम श्राये । वट का पत्ता काम श्राया, वह वट का पत्ता जिसके नीचे बैठकर भगवान बुद्ध ने ज्ञान प्राप्त किया था, वही बरगद का पेड़। उसी का एक पत्ता उनका इलाज साबित हुमा। यह एक फेंटेसी है लेकिन यह सभ्यता का एक संकट सामने रखती है कि जब सारी टेक्नालाजी विफल हो चकी हो तो फिर इन्सान वही पंहुंच जाता है जहां से उसने ग्रपनी याता शरू की थी।

धब इस उपन्यास में मुझे न कोई चीज अश्लील लगी और न ऐसी लगी कि जिससे कहा जा सके कि यह किसी धर्म के विरुद्ध है। फिर भी उपन्यास पर 1976 में साहित्य ग्रकादमी का पुरस्कार प्राप्त कर लिये जाने के बाद पंजाब सरकार ने प्रतिबन्ध लगा दिया । यह बहुत संभव है कि यह प्रतिबंध धारा 292 ग्रीर धारा 298 इन दोनों के ग्रंतर्गत लगाया गया हो । इस पर भ्रव तक प्रतिबंध नहीं हटाया गया है।

ग्रतः सबसे पहले तो मैं मंत्री जी से यह ग्राग्रह करूंगा कि वे ग्रपनी निजी हैसियत में भी, क्योंकि वे स्वयं एक लेखक है, ग्रीर दूसरे एक मंत्री की हैसियत में भी, इस उपन्यास पर से प्रतिबंध हटवाने के लिए प्रयत्न करें। ग्राखिरकार पंजाब में भी उनकी ही सरकार है और कोई कारण नहीं है कि बदली हुई परिस्थितियों में ( Time bell rings ) मैंने तो ग्रभी शुरू किया है इस उपन्यास पर प्रतिबन्ध न हटायें ।